

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/82-ALC4/2012 **MEETING DATE** : 18.10.2012

The Meeting No. 22/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 18.10.2012 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri S.K. Aggarwal, Jt. Development Commissioner, DC(MSME)
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals.
4. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No. B 324	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00670/AM 12/DES III
Meeting Date:18.10.2012	
Adv. Lic. No. & Date	
Decision: The representatives of the firm Shri Nitin Kothari, Chief Executive Officer and Shri Tukaram Gaikwad, Manager (Logistics) appeared before the Committee. After detailed discussion the firm was asked to submit detailed calculation how they arrived at the norms applied and also consumption production data duly certified by Central Excise Authority, within a weeks' time. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 325	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00671/AM 12/DES III
Meeting Date:18.10.2012	
Adv. Lic. No. & Date	
Decision: The representatives of the firm Shri Nitin Kothari, Chief Executive Officer and Shri Tukaram Gaikwad, Manager (Logistics) appeared before the Committee. After detailed discussion the firm was asked to submit detailed calculation how they arrived at the norms applied and also consumption production data duly certified by Central Excise Authority, within a weeks' time. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 326	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00673/AM 12/DES III
Meeting Date:18.10.2012	
Adv. Lic. No. & Date	
Decision: The representatives of the firm Shri Nitin Kothari, Chief Executive Officer and Shri Tukaram Gaikwad, Manager (Logistics) appeared before the Committee. After detailed discussion the firm was asked to submit detailed calculation how they arrived at the norms applied and also consumption production data duly certified by Central Excise Authority, within a weeks' time. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 327	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00674/AM 12/DES III
Meeting Date: 18.10.2012	
Adv. Lic. No. & Date	
Decision: The representatives of the firm Shri Nitin Kothari, Chief Executive Officer and Shri Tukaram Gaikwad, Manager (Logistics) appeared before the Committee. After detailed discussion the firm was asked to submit detailed calculation how they arrived at the norms applied and also consumption production data duly certified by Central Excise Authority, within a weeks' time. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 328	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00672/AM 12/DES III
Meeting Date: 18.10.2012	
Adv. Lic. No. & Date	
Decision: The representatives of the firm Shri Nitin Kothari, Chief Executive Officer and Shri Tukaram Gaikwad, Manager (Logistics) appeared before the Committee. After detailed discussion the firm was asked to submit detailed calculation how they arrived at the norms applied and also consumption production data duly certified by Central Excise Authority, within a weeks' time. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 329	M/s. Aqua Pharma Limited, Pune
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00169/AM 13/DES III F.No. 01/82/0162/00170/AM 13/DES III F.No. 01/82/0162/00171/AM 13/DES III F.No. 01/82/0162/00172/AM 13/DES III F.No. 01/82/0162/00173/AM 13/DES III F.No. 01/82/0162/00174/AM 13/DES III F.No. 01/82/0162/00175/AM 13/DES III F.No. 01/82/0162/00176/AM 13/DES III F.No. 01/82/0162/00177/AM 13/DES III F.No. 01/82/0162/00178/AM 13/DES III F.No. 01/82/0162/00179/AM 13/DES III F.No. 01/82/0162/00180/AM 13/DES III F.No. 01/82/0162/00181/AM 13/DES III F.No. 01/82/0162/00182/AM 13/DES III F.No. 01/82/0162/00183/AM 13/DES III F.No. 01/82/0162/00184/AM 13/DES III F.No. 01/82/0162/00185/AM 13/DES III F.No. 01/82/0162/00186/AM 13/DES III F.No. 01/82/0162/00187/AM 13/DES III

	F.No. 01/82/0162/00188/AM 13/DES III F.No. 01/82/0162/00189/AM 13/DES III F.No. 01/82/0162/00190/AM 13/DES III
Meeting Date: 18.10.2012	
Adv. Lic. No. & Date	
Decision: The representatives of the firm Shri Nitin Kothari, Chief Executive Officer and Shri Tukaram Gaikwad, Manager (Logistics) appeared before the Committee. After detailed discussion the firm was asked to submit detailed calculation how they arrived at the norms applied and also consumption production data duly certified by Central Excise Authority, within a weeks' time. Accordingly, the case was deferred for 1.11.2012.	

Case No. 330 and 336 were same and inadvertently added twice. Hence Case no. 336 was withdrawn.

Case No. B 330	M/s Hindustan Polyamides & fibres Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/01389/AM 12/DES III
Meeting Date: 18.10.2012	RLA F. No 03/94/40/00406/AM 11
Adv. Lic. No. & Date	0310590782 dated 3.9.2010
Decision: It was decided to amend the description in import item at S.No 2 from "3-Methyl-3-Penten2-one(MPO)" to "Methyl Ethyl Ketone (MEK)". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 331	M/s. Arch Pharmalabs Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/50/00870/AM 09/DES III (Pt.)
Meeting Date: 18.10.2012	RLA File No. 03/94/040/00393/AM 09
Adv. Lic. No. & Date	0310481979 dated 8.8.2008
Decision: It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals. It was also decided to send a copy of application again to Department of Pharmaceuticals for their comments.	

Case No. B 332	M/s. New Alliance Dye Chem Pvt. Ltd., Mumbai
Norms Committee Meeting No.22/AM13	F.No. 01/82/050/00440/AM 12/DES III
Meeting Date: 18.10.2012	03/95/040/00227/AM 12
Adv. Lic. No. & Date	0310638201 dated 23.6.2011
Decision: It was observed that the this case has already been approved in the 20/82 meeting. Hence, the case was withdrawn.	

Case No. B 333	M/s. PCL Oil &Solvents Limited, New Delhi
Norms Committee Meeting No.22/AM13	
Meeting Date: 18.10.2012	RLA File No. 05/27/040/00083/AM 13 RLA File No. 05/27/040/00454/AM 13 RLA File No. 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 15.11.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 334	M/s. Rohan Exports India Limited & M/s Mohan Raj Chemicals Limited
Norms Committee Meeting No.22/AM13	F.No. 01/83/0162/00654/AM 12/DES III
Meeting Date: 18.10.2012	
Adv. Lic. No. & Date	

Decision: It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.

Case No. B 335	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00020/AM 10/DES III
Meeting Date:18.10.2012	
Adv. Lic. No. & Date	
Decision: The Committee decided to remind the Chemexcil to provide All Industry Data for fixation of SION. Accordingly, the case was deferred for 15.11.2012.	

Case No. B 337	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.22/AM13	F.No. 01/82/050/00248/AM 10/DES III
Meeting Date:18.10.2012	RA F.No. 05/24/040/00146/AM 10
Adv. Lic. No. & Date	0510244396 dated 24.6.2009
Decision: It was decided to call the firm for personal hearing on 15.11.2012. Accordingly, the case was deferred for 15.11.2012.	

Case No. B 338	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/0162/00114/AM 12/DES III F. No 01/82/50/00293/AM 12/DES III
Meeting Date:18.10.2012	RA F. No. 05/24/040/00026/AM 12 RA F. No. 05/24/040/00046/AM 12
Adv. Lic. No. & Date	0510288429 dated 20.4.2011 0510291487 dated 24.5.2011
Decision: The reply received from the firm was forwarded to the Department of Chemicals and Petrochemicals. The case was deferred for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 339	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.22/AM13	F.No. 01/82/050/01593/AM 11/DES III
Meeting Date:18.10.2012	R.A F. No. 05/23/040/00138/AM 11
Adv. Lic. No. & Date	0510272117 dated 6.9.2010
Decision: It was decided to call the representative of the firm for Personal Hearing on 15.11.2012. Accordingly, the case was deferred for 15.11.2012.	

Case No. B 340	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.22/AM13	F.No. 01/82/050/00921/AM 11/DES III
Meeting Date:18.10.2012	R.A F. No. 05/23/040/00168/AM 11
Adv. Lic. No. & Date	0510274506 dated 8.10.10
Decision: It was decided to call the representative of the firm for Personal Hearing on 15.11.2012. Accordingly, the case was deferred for 15.11.2012.	

Case No.B 341	M/s. DIVIS Laboratories Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III

	F.No. 01/82/162/00184/AM 12/DES III
	F.No. 01/82/162/00185/AM 12/DES III
	F.No. 01/82/162/00186/AM 12/DES III
	F.No. 01/82/162/00187/AM 12/DES III
	F.No. 01/82/162/00188/AM 12/DES III
	F.No. 01/82/162/00189/AM 12/DES III
	F.No. 01/82/162/00190/AM 12/DES III
	F.No. 01/82/162/00191/AM 12/DES III
	F.No. 01/82/162/00192/AM 12/DES III
	F.No. 01/82/162/00193/AM 12/DES III
	F.No. 01/82/162/00194/AM 12/DES III
Meeting Date:18.10.2012	
Advance licence No. & date	
Decision: It was decided to close the case as the firm has not furnished information despite repeated reminders.	

Case No. B 342	M/s. Vivimed Labs Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/050/01689/AM 11/DES III
Meeting Date:18.10.2012	R.A F. No. 09/24/040/00344/AM 11
Adv. Lic. No. & Date	0910045586 dated 18.2.2011
Decision: A last opportunity was given to the firm to appear before the Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 343	M/s. Vivimed Labs Limited
Norms Committee Meeting No.22/AM13	F.No. 01/83/00351/AM 09/DES III
Meeting Date:18.10.2012	R.A F. No. 09/24/040/00514/AM 08
Adv. Lic. No. & Date	0910033449 dated 26.3.2008
Decision: A last opportunity was given to the firm to appear before the Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.	

Case No. B 344	M/s. Divis Laboratories Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/162/00111/AM 13/DES III
Meeting Date:18.10.2012	
Adv. Lic. No. & Date	

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/467/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 6.8 (e) of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Naproxen	1 kg	1.	Mono Chloro acetic acid	1.02 kg
		2.	2-butanol	1.27 kg
		3.	Toluene	1.80 kg
		4.	Para toluene sulfonic acid	0.007 kg
		5.	KOH flakes	1.32 kg

		6.	2-Acetyl -6-methoxynaphthalene	1.38 kg
		7	C S Lye	3.71 kg
		8.	Acetic Acid	1.04 kg
		9.	Hydroxylamine sulfate (or) Hydroxylamine HCL	0.63 or 0.54 kg
		10	HCL	As per Central Excise Certificate.
		11	Sulfuric Acid	
		12	Hyflo super cell	
		13	Activated Carbon	0.10 kg
		14	Ammonia Gas	As per Central Excise Certificate
		15	Disodium EDTA	
		16	N-octyl-D-glucamine	0.10 kg
		17	Methanol	1.87 kg
		18	Isopropyl alcohol	0.004 kg

DC may take appropriate action as per the decision of Norms Committee. Revision of norms under SION A 2944 and A 2945 should also be made.

Case No. B 345	M/s. Divis Laboratories Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/162/01036/AM 11/DES III F.No. 01/82/162/01037/AM 11/DES III F. No. 01/82/162/01038/AM 11/DES III F. No. 01/82/162/01039/AM 11/DES III F. No. 01/82/162/01040/AM 11/DES III F. No. 01/82/162/01041/AM 11/DES III F. No 01/82/162/01044/AM 11/DES III
Meeting Date:18.10.2012	
Adv. Lic. No. & Date	0910045586 dated 18.2.2011
Decision: It was decided to close the case as the firm has not furnished information despite repeated reminders.	

Case No. B 346	M/s. Shamrock Pharmachem Pvt. Ltd.
Norms Committee Meeting No.22/AM13	F.No. 01/82/01448/AM 11/DES III
Meeting Date:18.10.2012	R.A.F. No. 03/95/040/00825/Am 11
Adv. Lic. No. & Date	0310609520 dated 5.1.2011
Decision: It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals. It was also decided to send a copy of application again to Department of Pharmaceuticals for their comments.	

Case No. B 347	M/s. Hindustan Polyamides & Fibres Limited
Norms Committee Meeting No.22/AM13	F.No. 01/82/162/01448/AM 11/DES III

Norms Committee Meeting NO.22/AM13		F.NO. 01/82/162/01180/AM 10/DES III		
Meeting Date:18.10.2012				
Adv. Lic. No. & Date				
In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/90/2011-Ch. II dated 10.10.2011, it was decided to revise SION A 1142 under Para 4.10 of HBP v1 as per details given below:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ortho Tertiary Butyl Cyclohexyl Acetate and or Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg	1.	Ortho Tertiary Butyl Phenol	0.80 kg
		2.	Acetic Anhydride	0.575 kg
		3.	5% Ruthenium on Carbon Catalyst	0.000015 kg
		4.	Methanol	0.330 kg
The above amendment may be notified through Public Notice				

1	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

2	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:15.11.2012
Decision : DC(MSME) vide thier letter no. 23(4)/2011-Chem dated 12.9.2012 has requested the firm to provide the following information: i) Consumption data of imported and indigenous inputs used for the manufacture of export product quantity-wise certified by excise department for the last three years. ii) Detailed justification of wastage of each stage iii) Copy of approved formulation of Zandu Balm by Drug/Cosmetic controller/Authority. iv) Earlier Authorization of the above product, if any. It was decided to remind the firm to furnish the above information. Accordingly, the case was deferred for 15.11.2012.				

3	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:15.11.2012
Decision : It was decided to again send a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 15.11.2012.				

	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic No/Date:0310600874	Defer Date:

4

				11.11.2010		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/476/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:						
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed		
Quinapril	1 kg	1	(S,S)-N-(1-Ethoxycarbonyl-3-Phenylpropyl)-Alamine-N-Carboxyanhydride (NEPA-NCA)	0.965 kg		
		2.	Benzyl S-1,2,3,4-Tetrahydroisoquinoline-3-Carboxylic Acid, Benzyl Ester, P-Toluenesulfonic Acid	1.263 kg		
		3.	Nitromethane (solvent A)	3.036 kg		
		4.	Ethanol	1.435 kg		
		5.	Methylene Chloride	6.430 kg		
		6.	Ethyl Acetate	4.665 kg		
		7.	Palladium on Carbon 10%	0.066 kg		
		8.	Methanol	0.838 kg		
		9.	Tri Ethyl Amine	0.144 kg		
			10.	Activated Carbon	0.100 kg	
RA may take appropriate action as per the decision of Norms Committee.						

5	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

6	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:15.11.2012
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 15.11.2012.				

7	Case No.:5/2/82-ALC4/2011		Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/01795/AM11/		RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/410/2011-PI(Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Lamotrigine	1 kg	1.	2-(2,3-DICHLOROPHENYL)-2-(GUANIDINYLMINO) ACETONITRILE (LT-II)	1.236
			2.	METHANOL	4.815
			3.	CAUSTIC POTASH FLAKES	1.754
			4.	4-PICOLINIC ACID	7.228

		4.	1-PROPANOL	1.020
		5.	CARBON	0.100
		6.	HYFLOW	0.033

RA may take appropriate action as per the decision of Norms Committee.

8	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Deferred and Re-indexed
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also a copy of Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.			

9

Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/477/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Clindamycin Hydrochloride	1 kg	1.	Lincomycin Hydrochloride Monohydrate	1.43 kg
		2.	N,N-Dimethylformamide	1.42 kg
		3.	Isopropyl Alcohol	2.13 kg
		4.	Acetone	8.10 kg
		5.	Activated Carbon	0.06 kg
		6.	Steam/Thermal Coal	As per fuel policy

RA may take appropriate action as per the decision of Norms Committee.

10

Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/		Lic.No/Date:0910046440 21.04.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/478/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Esomeprazole Magnesium Dihydrate	1 kg	1.	(S)-)-1,1'-BI(2-Naphthol)	1.38 kg
		2.	Activated Carbon	0.100 kg
		3.	Acetone	1.05 kg
		4.	Hexanes	1.92 kg
		5.	Methanol	7.50 kg
		6.	Methylene Chloride	3.93 kg
		7.	Steam/Thermal Coal	As per fuel policy.
RA may take appropriate action as per the decision of Norms Committee.				

11	Case No.:97/22/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00800/AM13/	RLA File :34/24/040/00058/AM12/	Lic.No/Date:3410030822 05.07.2011	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

Case No.:3/17/82-ALC4/2011	Party Name:PANPAX LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012	Status:Case Deferred
----------------------------	------------------------------------	------------------------------	----------------------

12	Case No.:1/02/ALC4/2011	Party Name:RAINDAX LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

13	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Rejected
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

14	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Rejected
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

15	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Rejected
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

16	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:15.11.2012
	Decision : The case was initially marked to DC(MSME). However, they have returned the case and now it has been referred to Department of Pharmaceuticals. Department of Pharmaceuticals has called from the firm a copy of Drug Manufacturing License and master Batch Formula. It was also decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 15.11.2012.			

17	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish the following within 15 days failing which the case would be closed: • Complete chemical reaction showing utilization of each inputs, their Mol. Wt. and % yield on molar basis. • Details of recylation of Step 1 product. • Details of Step II reactions showing actual utilization of Iodine and KI in the process as the export product formula does not contain Iodine. • Past production vis-à-vis actual consumption of all inputs duly certified by Central Excise authorities. It was decided to defer the case for 15.11.2012.			

18	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:01.11.2012
	Decision : The firm was called for personal hearing on 1.11.2012. Therefore, the case was deferred for 1.11.2012			

19	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
----	-----------------------------	-----------------------------------	--	----------------------

HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:15.11.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/65/2012-PI(Norms) dated 31.10.2012, it was decided to call from the firm the following technical details: - Stepwise complete and balanced chemical reaction showing Mol. Wt. of each input and output items. % yield on molar basis for each step. - Requirement and Recovery of solvent at each step. Accordingly, the case was deferred for 15.11.2012.			

20	Case No.:26/35/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00953/AM12/	RLA File :03/94/040/00606/AM12/	Lic.No/Date:0310658741 11.10.2011	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

21	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish valid Drug manufacturing License clearly indicating approved composition of each export product. Accordingly, the case was deferred for 15.11.2012.			

22	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals			

23	Case No.:83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved																														
	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:																														
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/129/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="8">(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino]-2-Cyclo Pentene-1-Methanol</td><td rowspan="8">1 kg</td><td>1.</td><td>N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)Formamide</td><td>0.764 kg</td></tr> <tr> <td>2.</td><td>(+)-2-Azabicyclo [2.2.1]HEPT-5-EN-3-One (Vncelactam)</td><td>1.832 kg</td></tr> <tr> <td>3.</td><td>D(-) Tartaric Acid</td><td>1.06 kg</td></tr> <tr> <td>4.</td><td>Sodium Borohydride</td><td>0.226 kg</td></tr> <tr> <td>5.</td><td>Pyridine</td><td>2.872 kg</td></tr> <tr> <td>6.</td><td>Isopropyl Alcohol</td><td>3.53 kg</td></tr> <tr> <td>7.</td><td>Methanol</td><td>6.058 kg</td></tr> <tr> <td>8.</td><td>Dichloro Methane</td><td>2.817 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino]-2-Cyclo Pentene-1-Methanol	1 kg	1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)Formamide	0.764 kg	2.	(+)-2-Azabicyclo [2.2.1]HEPT-5-EN-3-One (Vncelactam)	1.832 kg	3.	D(-) Tartaric Acid	1.06 kg	4.	Sodium Borohydride	0.226 kg	5.	Pyridine	2.872 kg	6.	Isopropyl Alcohol	3.53 kg	7.	Methanol	6.058 kg	8.	Dichloro Methane
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																														
(1S,4R)-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino]-2-Cyclo Pentene-1-Methanol	1 kg	1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)Formamide	0.764 kg																														
		2.	(+)-2-Azabicyclo [2.2.1]HEPT-5-EN-3-One (Vncelactam)	1.832 kg																														
		3.	D(-) Tartaric Acid	1.06 kg																														
		4.	Sodium Borohydride	0.226 kg																														
		5.	Pyridine	2.872 kg																														
		6.	Isopropyl Alcohol	3.53 kg																														
		7.	Methanol	6.058 kg																														
		8.	Dichloro Methane	2.817 kg																														

24	Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:15.11.2012

Decision :It was decided to remind the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge within 15 days failing which the case would be closed. Accordingly, the case was deferred for 15.11.2012.

25

Case No.:30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/447/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Telmisartan	1 kg	1.	2n-Propyl-4-methyl-6-(1-methyl benzimidazole-2-yl) benzimidazole	0.82 kg
		2.	4-Methyl-2biphenylcarboxylic Acid Methyl Ester	0.65 kg
		3.	Acetone	0.46 kg
		4.	Ethylene Dichloride	1.69 kg
		5.	Methanol	0.43 kg
		6.	Methylene Chloride	2.96 kg
		7.	Methyl Isobutyl Ketone	0.72 kg
		8.	N-Bromo Succinimide	0.56 kg
RA may take appropriate action as per the decision of Norms Committee.				

26	Case No.: 3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula for the export product duly certified by the Quality Control Incharge. Accordingly, the case was deferred for 15.11.2012.			

27	Case No.:4/45/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
	HQ File :01/82/050/01181/AM12/	RLA File :03/94/040/00521/AM12/	Lic.No/Date:0310664771 14.11.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/296/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Pregabalin	1 kg	1.	(±) 3-(Carbamoyl Methyl)-5-Methylhexanoic Acid	2.94 kg
			2.	Chloroform	4.75 ltr/kg
			3.	R(+)-Methyl Benzyl Amine	0.114 kg
			4.	Iso Propyl Alcohol	0.96 ltr/kg
RA may take appropriate action as per the decision of Norms Committee.					

28	Case No.: 5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:15.11.2012
	Decision : This case is transferred case, received from DES IV Section. It was decided to refer to case to Department of Biotechnology for their comments. Accordingly, the case was deferred for 15.11.2012.			

	Case No.: 31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
--	-------------------------------------	--	--	------------------------------

29	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish the following information: Stepwise complete and balanced chemical reaction showing technical justification for utilization of each input their Mol. Wt. and % yield on molar basis. • Requirement and recovery of solvent at each step. • End-use of the export product indicating name of API produced from it. • Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authorities. Accordingly, the case was deferred for 15.11.2012			

30

Case No.:31/45/82-ALC4/2011	Party Name:MYLAN LABORATORIES LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01208/AM12/	RLA File :09/24/040/00348/AM12/		Lic.No/Date:0910049778 18.11.2011	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/277/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Oseltamivir Phosphate	1 kg	1.	Ethyl (3R,4S,5S)-4,5-Epoxy -3-(1-Ethyl-Propoxy)-Cyclohex-1-Ene-1-Carboxylate	1.25 kg
		2.	Acetonitrile	1.12 kg
		3.	Dichloromethane	6.00 kg
		4.	Acetone	1.53 kg
		5.	N-Heptane	0.18 kg
RA may take appropriate action as per the decision of Norms Committee.				

31	Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:15.11.2012
Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 15.11.2012				

32

Case No.:33/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/383/2012-PI(Norms) dated 28.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ractopamine HCL	1 kg	1.	4-(4-Hydroxy Phenyl)-2-Butanone	1.063
		2.	4-Hydroxy-Alpha Bromo Acetophenone	1.063
		3.	Methanol	3.91
		4.	Ethyl Acetate	4.11
		5.	Toluene	1.28
		6.	Acetone	0.33
RA may take appropriate action as per the decision of Norms Committee.				

33

Case No.:44/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/48/2012-PI(Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefdinir	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.44
		2.	Sodium Iodide	0.11
		3.	Triphenyl Phosphine	2.037
		4.	Phenol	2.42
		5.	Methylene Chloride	22.59
		6.	Tetra Hydro Furan (THF)	4.36
		7.	Methanol	7.94
		8.	Formaldehyde	2.74
		9.	CAEM (s-2 benzothiazolyl(z)-2-(2)Aminothiazol-4-yl-2-Acetyloxyimino Thioacetate	1.82
		10.	Triethyl Amine	0.155
		11.	n-Butyl Acetate	2.98

RA may take appropriate action as per the decision of Norms Committee.

34	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:15.11.2012
Decision : It was decided to examine the case on file. Accordingly, the case was deferred for 15.11.2012				

35	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:15.11.2012
Decision : It was decided to remind the Department of Industrial Policy and Promotion to furnish their comments in the matter immediately. Accordingly, the case was deferred for 15.11.2012				

36	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:15.11.2012
Decision : It was decided to forward a copy of reply received in response to Deficiency letter again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 15.11.2012.				

37	Case No.:59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:15.11.2012
Decision : It was decided to call from the firm technical details as in Appendix 33. Accordingly, the case was deferred for 15.11.2012				

38	Case No.:43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 09.12.2011	Defer Date:01.11.2012

Decision : The firm was requested for PH on 18.10.2012. However, no representative from the firm has appeared before the Committee. It was decided a last opportunity to be given to the firm for appearing before the Committee on 1.11.2012. If the firm fails to appear before the Committee, the case would be closed. Accordingly, the case was deferred for 1.11.2012.

39

Case No.:36/1/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01478/AM12/	RLA File :09/24/040/00489/AM12/	Lic.No/Date:0910050751 12.01.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/379/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Atovaquone	1 kg	1.	4-(4-Chlorophenyl) Cylohexyl Carboxylic Acid	2.00
		2.	2-Chloro-1,4-Naphthoquinone	1.62
		3.	Sulpholane	1.00
		4.	Toluene	2.40
		5.	Acetonitrile	6.85
		6.	Dichloromethane	1.60
		7.	Methanol	1.68

RA may take appropriate action as per the decision of Norms Committee.

40	Case No.: 69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/01511/AM12/	RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:01.11.2012
	Decision : It was decided to a give a last opportunity to the firm to appear before the Committee on 1.11.2012 failing which their case would be closed. Accordingly, the case was deferred for 1.11.2012			

41

Case No.:44/49/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/01353/AM12/	RLA File :03/94/040/00911/AM12/	Lic.No/Date:0310677527 19.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/162/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Sterile Streptomycin Sulphate USP Injection 1 gm(3ml vial).	1 number	1.	Streptomycin Sulphate Sterile BP	1.375 gms per injection
RA may take appropriate action as per the decision of Norms Committee.				

42	Case No.: 2/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/01444/AM12/	RLA File :09/24/040/00511/AM12/	Lic.No/Date:0910050974 25.01.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/377/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by firm whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Mebeverine HCL	1 kg	1.	Methyl-2-Chloro Propionate	0.66
		2.	Dichloromethane	0.53
		3.	Methanol	0.45
		4.	1,4-Dibromo Butane	0.57
		5.	4-Methoxy Benzaldehyde	0.733
		6.	Sodium Metal	0.30
		7.	Toluene	0.57

RA concerned may take further necessary action as per above decision of NC

43	Case No.: 52/49/82-ALC4/2011	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/01361/AM12/	RLA File :08/24/040/00239/AM12/	Lic.No/Date:0810108117 25.01.2012	Defer Date:15.11.2012
	Decision : The reply from the firm has been received and sent to Department of Chemicals and Petrochemicals. The case was deferred for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

44	Case No.: 2/45/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/01179/AM12/	RLA File :03/94/040/00938/AM12/	Lic.No/Date:0310678976 27.01.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/301/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Brimonidine Eye Drops 5 ml	100 Vials	1.	Brimonidine Tartrate	1.05 gm

RA may take appropriate action as per the decision of Norms Committee.

45	Case No.: 35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:01.11.2012
	Decision : It was decided to a give a last opportunity to the firm to appear before the committee for PH on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.			

46	Case No.: 39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:01.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before the Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012			

47	Case No.: 28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:01.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before the Committee. Accordingly, the case was deferred for 1.11.2012.			

Case No.: 26/1/82-ALC4/2012	Party Name:METROCHEM API PVT LTD	Meet No/Date:22/82-ALC4/2012	Status: Case Deferred
------------------------------------	----------------------------------	------------------------------	------------------------------

48	Case No.:09/82/050/01468/AM12/	Party Name:HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:15.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided to call from the firm the following technical details: 1. Complete and balanced chemical reactions showing mol. wt. of each reactant and output product. 2. % yield on molar basis for each step of manufacturing process. 3. Material balance for entire process. Accordingly, the case was deferred for 15.11.2012.			

49	Case No.:41/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved																		
	HQ File :01/82/050/01350/AM12/	RLA File :08/24/040/00244/AM12/	Lic.No/Date:0810108442 06.02.2012	Defer Date:																		
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/303/2012-PI(Norms) dated 13.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="4">Trans-(-)-(3S,4R)-N-Methyl-3-(Hydroxymethyl)-4-(4-Fluorophenyl)-Piperidine or (-)Alcohol</td><td rowspan="4">1 kg</td><td>1.</td><td>(+/-)Trans-4-(4-Fluorophenyl)-3-Hydroxy Methyl-N-Methyl Piperidine (NMA)/Racemic Alcohol</td><td>2.14</td></tr> <tr> <td>2.</td><td>D (-) Tartaric Acid</td><td>1.58</td></tr> <tr> <td>3.</td><td>Toulene</td><td>3.033</td></tr> <tr> <td>4.</td><td>Methanol</td><td>3.84</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Trans-(-)-(3S,4R)-N-Methyl-3-(Hydroxymethyl)-4-(4-Fluorophenyl)-Piperidine or (-)Alcohol	1 kg	1.	(+/-)Trans-4-(4-Fluorophenyl)-3-Hydroxy Methyl-N-Methyl Piperidine (NMA)/Racemic Alcohol	2.14	2.	D (-) Tartaric Acid	1.58	3.	Toulene	3.033	4.	Methanol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																		
Trans-(-)-(3S,4R)-N-Methyl-3-(Hydroxymethyl)-4-(4-Fluorophenyl)-Piperidine or (-)Alcohol	1 kg	1.	(+/-)Trans-4-(4-Fluorophenyl)-3-Hydroxy Methyl-N-Methyl Piperidine (NMA)/Racemic Alcohol	2.14																		
		2.	D (-) Tartaric Acid	1.58																		
		3.	Toulene	3.033																		
		4.	Methanol	3.84																		

50	Case No.:25/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved																																	
	HQ File :01/82/050/00029/AM13/	RLA File :09/24/040/00534/AM12/	Lic.No/Date:0910051148 07.02.2012	Defer Date:																																	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/405/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="9">Lamivudine</td><td rowspan="9">1 kg</td><td>1.</td><td>Glyoxylic Acid 50%</td><td>1.800</td></tr> <tr> <td>2.</td><td>1,4-dithiane-2,5-dihydroxy</td><td>0.739</td></tr> <tr> <td>3.</td><td>Cytosine</td><td>0.955</td></tr> <tr> <td>4.</td><td>Hexamethyl Disilazane</td><td>1.890</td></tr> <tr> <td>5.</td><td>Salicylic Acid</td><td>0.790</td></tr> <tr> <td>6.</td><td>Sodium Borohydride</td><td>0.480</td></tr> <tr> <td>7.</td><td>Dimethyl formamide</td><td>0.830</td></tr> <tr> <td>8.</td><td>n-Hexane</td><td>3.750</td></tr> <tr> <td>9.</td><td>Methylene chloride</td><td>5.750</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Lamivudine	1 kg	1.	Glyoxylic Acid 50%	1.800	2.	1,4-dithiane-2,5-dihydroxy	0.739	3.	Cytosine	0.955	4.	Hexamethyl Disilazane	1.890	5.	Salicylic Acid	0.790	6.	Sodium Borohydride	0.480	7.	Dimethyl formamide	0.830	8.	n-Hexane	3.750	9.	Methylene chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																																	
Lamivudine	1 kg	1.	Glyoxylic Acid 50%	1.800																																	
		2.	1,4-dithiane-2,5-dihydroxy	0.739																																	
		3.	Cytosine	0.955																																	
		4.	Hexamethyl Disilazane	1.890																																	
		5.	Salicylic Acid	0.790																																	
		6.	Sodium Borohydride	0.480																																	
		7.	Dimethyl formamide	0.830																																	
		8.	n-Hexane	3.750																																	
		9.	Methylene chloride	5.750																																	

51	Case No.:29/1/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED, Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
	HQ File :01/82/050/01471/AM12/	RLA File :09/24/040/00546/AM12/ Lic.No/Date:0910051150 07.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/392/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product Topiramate Exp. Qty. 1 kg	Sl.No. 1. 2. 3. 4. 5. 6. 7.	Import items D-Fructose Acetone Toluene Pyridine Methylene Chloride n-Hexane Isopropyl Alcohol	Qty. allowed kg/kg 2.276 0.85 3.90 0.30 1.61 0.43 0.10
RA concerned may take further necessary action as per above decision of NC				

52	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD. Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/ Lic.No/Date:0310680799 08.02.2012	Defer Date:15.11.2012
Decision :It was noticed that the reply from the firm has been received and the firm has also marked a copy of the same to the Petrochemical Division of Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 15.11.2012 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

53	Case No.:63/1/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
	HQ File :01/82/050/01505/AM12/	RLA File :03/94/040/00965/AM12/ Lic.No/Date:0310681706 13.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/390/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product Etodolac Exp. Qty. 1 kg	Sl.No. 1. 2.	Import items 7-Ethyl Tryptophol Methyl-3-Oxopentonoate	Qty. allowed kg/kg 0.8224 0.623
RA may take appropriate action as per the decision of Norms Committee.				

54	Case No.:7/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved		
	HQ File :01/82/050/01449/AM12/	RLA File :09/24/040/00562/AM12/ Lic.No/Date:0910051229 13.02.2012	Defer Date:		
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/391/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product (-) Amino Alcohol HCL	Exp. Qty. 1 kg	Sl.No. 1.	Import items Vincelactem	Qty. allowed kg/kg 2.35

2.	Di. Tert.Dibutyl Carbonate	4.70
3.	Tetrahydrofuran	2.50
4.	Dimethylamino Pyridine	0.039
5.	Dipotassium hydrogen-orthophosphate	0.100
6.	Sodium borohydride	0.89

RA may take appropriate action as per the decision of Norms Committee.

55

Case No.:27/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01469/AM12/	RLA File :03/94/040/00983/AM12/	Lic.No/Date:0310681784 14.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/398/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4,5-diacetyloxy-9,10-dioxo-anthracene-2-carboxylic acid (Diacerein)	1 kg	1.	Aloe-emodin	1.00
		2.	Potassium hydroxide (25%)	1.80
		3.	Dimethoxyethane	0.66
		4.	N,N-dimethyl acetamide	0.60
		5.	Ethanol	2.50

RA concerned may take further necessary action as per above decision of NC

56	Case No.:55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:15.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/388/2012-PI(Norms) dated 3.10.2012, it was decided to call from the firm the following technical details:			
	% yield on molar basis for each step. Molar requirement of each import item. copy of technical literature in support of yields envisaged.			
	Accordingly, the case was deferred for 15.11.2012.			

57	Case No.:67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish the following information: • Complete description of export product. • Complete technical details from the applicant firm as per Appendix-33 of the application proforma.			
	Accordingly, the case was deferred for 15.11.2012			

	Case No.:35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012	Status:Case Deferred
--	----------------------------	---	------------------------------	----------------------

58			18.10.2012	
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:15.11.2012
Decision : It was decided to remind the firm to furnish Drug Manufacturing License for export product. Accordingly, the case was deferred for 15.11.2012.				

59	Case No.: 51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:15.11.2012
Decision : It was decided to call from the firm the technical details as per Appendix 33. Accordingly, the case was deferred for 15.11.2012.				

60

Case No.:3/49/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01312/AM12/	RLA File :03/94/040/01022/AM12/	Lic.No/Date:0310683054 22.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their O M No. 35011/402/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection	1 kg	1.	(4R,5S,6S)-3-(diphenyloxy)phosphoryloxy-6-[1R]-1-hydroxy ethyl]-4-methyl-7-oxo-1-azabicyclo [3,2,0]hept-2-ene-2-carboxylate	1.98
		2.	Meropenem Side Chain (2S,4S)-2-(dimethylaminocarbonyl)-4-mercapto-1-(P-nitrobenzyloxycarbonyl)-1-pyrrolidine	1.254
		3.	Dimethyl Formamide	10.627
		4.	Tetra Hydrofuran	1.32
		5.	Acetone	9.673

RA may take appropriate action as per the decision of Norms Committee.

61	Case No.: 7/49/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/01316/AM12/	RLA File :31/83/040/00236/AM12/	Lic.No/Date:3110053141 24.02.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

62

Case No.:18/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00098/AM13/	RLA File :03/94/040/01036/AM12/	Lic.No/Date:0310684082 29.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/423/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
(6-chloro-5-(2-		1.	6-Chloro oxindole (6-CO)	0.971
		2.	1,1,3,3-Tetramethyl disiloxane (TMDSO)	1.534

chloroethyl)indolin-2-one)Zip-2	1 kg	3.	Chloro Acetyl Chloride (CAC)	0.055
		4.	Dichloromethane (MDC)	1.60
		5.	Tetrahydrofuran	4.48
		6.	Isopropyl Alcohol	0.95

RA may take appropriate action as per the decision of Norms Committee.

63	Case No.:60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:15.11.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/419/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the technical details as per Appendix 33. Accordingly, the case was deferred for 15.11.2012.				

64

Case No.:42/3/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:22/82-ALC4/2012 18.10.2012		Status:Case Approved
HQ File :01/82/050/00046/AM13/	RLA File :22/24/040/00088/AM12/		Lic.No/Date:2210012586 02.03.2012		Defer Date:
Decision : In the light of earlier decision taken in meeting no. 39/82 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
6-Amino Penicillanic Acide (6-APA) Tech. Spec. – white to off white powder assy not less than 96%.	1 kg	1.	Pencillin G Potassium 1 st Crystal	2.92 BOU	
		2.	Penicillin Amedise (Enzyme)	0.069 gm	
		3.	Boric Acid	0.055 kg	
		4.	Methanol	0.040 kg	
		5.	Butyl Acetate	0.214 kg	
RA may take appropriate action as per the decision of Norms Committee.					

65	Case No.:30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:15.11.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/428/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following details:				
1. Technical justification for applying import of p-Nitrophenyl2-(furfurylsulfinyl) acetate , as the process given by the firm does not justify its use in the process/reaction.				
2 Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process.				
Accordingly, the case was deferred for 15.11.2012.				

66	Case No.:33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:29.11.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/424/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following details:				
1. Whether Step III shown in the reaction scheme is part of the manufacturing activity in the present export.				
Technical justification along with revised scheme may be forwarded.				
2. Material Balance for the entire process.				
3. % conversion yield on molar basis for each step may be furnished.				

Accordingly, the case was deferred for 15.11.2012.

67	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

68	Case No.: 71/4/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00151/AM13/	RLA File :07/24/040/00492/AM12/	Lic.No/Date:0710086777 05.03.2012	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License. Accordingly, the case was deferred for 15.11.2012.			

69	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

70	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:15.11.2012
	Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/424/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details/justification: - Whether Step III shown in the reaction scheme is part of the manufacturing activity in the present export. Technical justification alongwith revised scheme may be furnished. - Material Balance for the entire process. % conversion yield on molar basis for each step may be furnished. Accordingly, the case was deferred for 15.11.2012.			

71	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

72	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:15.11.2012
	Decision :In the light of written comments received from Department of Pharmaceuticals vide thier Om No. 35011/428/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details: - Technical justification for applying import of p-Nitrophenyl-2-(furfurylsulfinyl) Acetate, as the process given by the firm does not justify its use in the process/reaction. - Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. Accordingly, the case was deferred for 15.11.2012.			

73	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date: 15.11.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier Om No. 35011/428/2012-PI(Norms) dated 28.9.2012, it was decided to call from the firm the following technical details: 1 Technical justification for applying import of p-Nitrophenyl-2-(furfurysulfinyl) Acetate, as the process given by the firm does not justify its use in the process/reaction. 2 Details of solvents applied like Methanol and Ethyl Acetate regarding its requirement and recovery in the process. Accordingly, the case was deferred for 15.11.2012.			

74

Case No.:60/3/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00064/AM13/	RLA File :05/24/040/00436/AM12/	Lic.No/Date:0510319553 06.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2012-PI(Norms) dated 30.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Midazolam Base	1 kg	1.	2-Amino Methyl-7-Chloro-1,3-Dihydro-5-(2-Fluorophenyl)1H-1,4Benzodiazepine Dimaleate (2-Amino Dimaleate)	3.74
		2.	Toluene	15.85
		3.	Activated Carbon	0.100
		4.	Methanol	14.25
		5.	Triethyl Ortho Acetate	3.42
RA may take appropriate action as per the decision of Norms Committee.				

75	Case No.: 86/4/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00166/AM13/	RLA File :09/24/040/00569/AM12/	Lic.No/Date:0910051621 06.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

76	Case No.: 6/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

77	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date: 15.11.2012
	Decision : It was noticed that the application does not pertain to Department of Chemicals and Petrochemicals. It was decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 15.11.2012.			

	Case No.: 60/4/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
--	------------------------------------	--	--	------------------------------

78	HQ File :01/82/050/00140/AM13/	RLA File :09/24/040/00606/AM12/	18.10.2012 Lic.No/Date:0910051644 08.03.2012	Defer Date: 15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

79	Case No.: 3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date: 15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

80	Case No.: 39/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved																																															
	HQ File :01/82/050/00231/AM13/	RLA File :09/24/040/00610/AM12/	Lic.No/Date:0910051696 12.03.2012	Defer Date:																																															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/491/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="5">{3aS[3s*(R*)]3a alpha, 8a alpha]- (3,3a,8,8a) tetrahydro-2,2-dimethyl-3-(2-oxyranylmethyl)-1-oxo-3-phenyl-propyl)2H-indino-(1,2-d)oxazole</td><td rowspan="5">1 kg</td><td>1.</td><td>Indene</td><td>1.932</td></tr> <tr> <td>2.</td><td>Acetonitrile</td><td>5.177</td></tr> <tr> <td>3.</td><td>Methane Sulfonic Acid</td><td>1.42</td></tr> <tr> <td>4.</td><td>L(+) Tartaric Acid</td><td>1.781</td></tr> <tr> <td>5.</td><td>3-phenyl propionyl chloride</td><td>0.710</td></tr> <tr> <td></td><td></td><td>6.</td><td>Triethyl amine</td><td>1.041</td></tr> <tr> <td></td><td></td><td>7.</td><td>Tetrahydrofuran</td><td>7.904</td></tr> <tr> <td></td><td></td><td>8.</td><td>2-Methoxy propene</td><td>0.947</td></tr> <tr> <td></td><td></td><td>9.</td><td>Hexamethyl disilazane</td><td>1.302</td></tr> <tr> <td></td><td></td><td>10.</td><td>n-Hexane</td><td>7.904</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	{3aS[3s*(R*)]3a alpha, 8a alpha]- (3,3a,8,8a) tetrahydro-2,2-dimethyl-3-(2-oxyranylmethyl)-1-oxo-3-phenyl-propyl)2H-indino-(1,2-d)oxazole	1 kg	1.	Indene	1.932	2.	Acetonitrile	5.177	3.	Methane Sulfonic Acid	1.42	4.	L(+) Tartaric Acid	1.781	5.	3-phenyl propionyl chloride	0.710			6.	Triethyl amine	1.041			7.	Tetrahydrofuran	7.904			8.	2-Methoxy propene	0.947			9.	Hexamethyl disilazane	1.302			10.	n-Hexane	7.904
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																																															
{3aS[3s*(R*)]3a alpha, 8a alpha]- (3,3a,8,8a) tetrahydro-2,2-dimethyl-3-(2-oxyranylmethyl)-1-oxo-3-phenyl-propyl)2H-indino-(1,2-d)oxazole	1 kg	1.	Indene	1.932																																															
		2.	Acetonitrile	5.177																																															
		3.	Methane Sulfonic Acid	1.42																																															
		4.	L(+) Tartaric Acid	1.781																																															
		5.	3-phenyl propionyl chloride	0.710																																															
		6.	Triethyl amine	1.041																																															
		7.	Tetrahydrofuran	7.904																																															
		8.	2-Methoxy propene	0.947																																															
		9.	Hexamethyl disilazane	1.302																																															
		10.	n-Hexane	7.904																																															
RA may take appropriate action as per the decision of Norms Committee.																																																			

81

Case No.:41/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/		Lic.No/Date:0310685783 12.03.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/456/2012-PI(Norms) dated 22.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Metaprolol Base Min. 98% (metoprolol Base)	1 kg	1.	4-Methoxy ethyl Phenol	0.665 kg
		2.	Epichlorohydrin	0.52 kg
		3.	Methyl Isopropyl amine	0.509 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.: 59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
--	------------------------------------	---	--	------------------------------

82		(FORMERLY JUBILANT	18.10.2012	
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to call the firm on PH on 15.11.2012. The case was accordingly, deferred for 15.11.2012.			

83	Case No.: 2/7/82-ALC4/2012	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00186/AM13/	RLA File :05/24/040/00412/AM12/	Lic.No/Date:0510319982 13.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

84	Case No.: 28/11/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

85

Case No.:39/4/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00119/AM13/	RLA File :03/94/040/01107/AM12/	Lic.No/Date:0310686077 13.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated July 2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
L-Norephedrine Hcl	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528
		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80
RA may take appropriate action as per the decision of Norms Committee.				

86	Case No.: 47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

87	Case No.: 38/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00305/AM13/	RLA File :09/24/040/00501/AM12/	Lic.No/Date:0910051737 14.03.2012	Defer Date: 15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

88	Case No.: 50/4/82-ALC4/2012	Party Name:MEHTA API PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00130/AM13/	RLA File :03/95/040/01050/AM12/	Lic.No/Date:0310686182 14.03.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

89

Case No.:70/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00074/AM13/	RLA File :05/23/040/00490/AM12/		Lic.No/Date:0510320189 15.03.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/439/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olanzapine Orodispersible mg tabs. 5	1000 Nos.	1.	Olanzapine EU (I.H)	5.1 gm
Olanzapine Orodispersible mg tabs. 10	1000 Nos.	1	Olanzapine EU (I.H)	10.2 gm
Olanzapine Orodispersible mg tabs. 15	1000 Nos.	1.	Olanzapine EU (I.H)	15.3 gm
Olanzapine Orodispersible mg tabs. 20	1000 Nos.	1.	Olanzapine EU (I.H)	20.4 mg
RA may take appropriate action as per the decision of Norms Committee.				

90	Case No.: 71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:15.11.2012
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their note dated 16.10.2012, it was decided to call from the firm the following details: 1. Manufacturing process indicating stage wise wastage of each raw material for the export item separately. 2. Consumption of raw material both imported and indigenous with corresponding production of each export item separately for the past 3 years duly certified by the concerned Central Excise/Chartered Accountant. Accordingly, the case was deferred for 15.11.2012.			

91	Case No.: 12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

92	Case No.: 38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

93	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

94	Case No.: 43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

95	Case No.: 40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

96	Case No.: 6/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00198/AM13/	RLA File :09/24/040/00625/AM12/	Lic.No/Date:0910051820 20.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/492/2012-PI(Norms) dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Etravirine	1 kg	1.	4-[(4,6-dichloro-2-Pyrimidinyl)-amino] benzonitrile	1.64
		2.	4-Hydroxy-3,5-dimethyl benzonitrile	1.03
		3.	N-methylpyrrolidone	8.44

RA may take appropriate action as per the decision of Norms Committee.

97	Case No.: 15/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00282/AM13/	RLA File :09/24/040/00630/AM12/	Lic.No/Date:0910051835 21.03.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their Om No. 35011/382/2012-PI(Norms) dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Zidovudine (Purity 99.5%)	1 kg	1.	Zidovudine (Purity 94%)	1.028

RA may take appropriate action as per the decision of Norms Committee.

98	Case No.: 17/4/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00097/AM13/	RLA File :03/94/040/01117/AM12/	Lic.No/Date:0310687376 21.03.2012	Defer Date: 15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

99	Case No.: 35/8/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case deferred
	HQ File :01/82/050/00227/AM13/	RLA File :09/24/040/00632/AM12/	Lic.No/Date:0910051839 21.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

100

Case No.:44/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00124/AM13/	RLA File :03/94/040/01139/AM12/	Lic.No/Date:0310687345 21.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/447/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Amiodarone HCL	1 kg	1.	2-Butyl-3-(3,5 Diiodo-4-Hydroxy Benzoyl) Benzofuran	0.9135
		2.	N, N Diethyl-2-Chloroethylamine HCL	0.315
		3.	Potassium Carbonate	0.694
		4.	Isopropyl Alcohol	2.70
RA may take appropriate action as per the decision of Norms Committee.				

101

Case No.:45/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00125/AM13/	RLA File :03/94/040/00988/AM12/	Lic.No/Date:0310687340 21.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/448/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lercanidipine Hydrochloride	1 kg	1.	3,3 diphenylpropylamine	1.19
		2.	Tetrahydrofuran	2.90
		3.	Methylene Dichloride	4.88
		4.	1-Chloro-2Methyl-2-Propanol	0.507
		5.	Isopropyl Acetate	6.83
RA may take appropriate action as per the decision of Norms Committee.				

102	Case No.: 62/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 15.11.2012			

103	Case No.: 63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date: 15.11.2012
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 15.11.2012.			

104	Case No.:70/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00150/AM13/	RLA File :07/24/040/00522/AM12/	Lic.No/Date:0710087142 21.03.2012	Defer Date:
	Decision : It was noticed that this case has already been approved in meeting no. 20/82 dated 20.9.2012. Hence, the case was withdrawn.			

105	Case No.:75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

107	Case No.:77/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01519/AM12/	RLA File :03/95/040/00865/AM11/	Lic.No/Date:0310687522 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

108	Case No.:77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

109	Case No.:78/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/01520/AM12/	RLA File :03/95/040/00719/AM12/	Lic.No/Date:0310687530 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

110	Case No.:78/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00158/AM13/	RLA File :08/24/040/00303/AM12/	Lic.No/Date:0810109994 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

111	Case No.:82/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00162/AM13/	RLA File :08/24/040/00302/AM12/	Lic.No/Date:0810110002 22.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:81/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
--	-----------------------------------	------------------------------------	--	-----------------------------

112	HQ File :01/82/050/00161/AM13/	RLA File :08/24/040/00306/AM12/	Lic.No/Date:0810110029 23.03.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

113	Case No.:4/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00271/AM13/	RLA File :09/24/040/00634/AM12/	Lic.No/Date:0910051870 26.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

114	Case No.:90/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00170/AM13/	RLA File :05/24/040/00468/AM12/	Lic.No/Date:0510321002 26.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

115	Case No.:91/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00171/AM13/	RLA File :05/24/040/00469/AM12/	Lic.No/Date:0510321003 26.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

116

Case No.:25/8/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00217/AM13/	RLA File :03/94/040/01145/AM12/	Lic.No/Date:0310688061 27.03.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/490/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Budesonide	1 kg	1.	16 Alpha Hydroxy Prednisolone	1.093 kg
RA may take appropriate action as per the decision of Norms Committee.				

117

Case No.:8/2/82-ALC4/2012	Party Name:KOPRAN LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/01525/AM12/	RLA File :03/94/040/01020/AM12/		Lic.No/Date:0310688092 27.03.2012	Defer Date:
Decision : In line with the earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content of Clarithromycin in the export product (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
--	-----------------------------------	--	--	-----------------------------

118	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921 28.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
119	Case No.:17/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00284/AM13/	RLA File :09/24/040/00646/AM12/	Lic.No/Date:0910051917 28.03.2012	Defer Date:01.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before the Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.			
120	Case No.:29/8/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
121	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920 28.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
122	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
123	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
124	Case No.:27/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00463/AM13/	RLA File :09/24/040/00671/AM12/	Lic.No/Date:0910052024 30.03.2012	Defer Date:01.11.2012
	Decision : It was decided to give a last opportunity to the firm to appear before the Committee on 1.11.2012 Accordingly, the case was deferred for 1.11.2012.			
125	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
126	Case No.:34/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00470/AM13/	RLA File :09/24/040/00658/AM12/	Lic.No/Date:0910052048 04.04.2012	Defer Date:15.11.2012

Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				
127	Case No.: 34/8/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
128	Case No.: 48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date: 15.11.2012
	Decision : Department of Chemicals and Petrochemicals vide their letter NO. 14010/22/2011-Ch II dated 8.10.2012 has called from the firm the following information: 1 Manufacturing process in brief and complete material balance. 2 Balanced chemical reaction showing all the reactants, product and by product with thier molecular formula and molecular weight. 3 Stage-wise % yield on molecular weight bais in respect of each reactant. 4 Authentic/printed technical literature in support of yield or quantity of items applied for import. 5 Details of isomers/byproducts formed during the process and thier recovery in terms of quantity and value. 6 Details of solvents charged during the process, quantity recovered and loss in process and recovery. 7 Production of export item for the past 2 years i.e. 2011-12 & 2012-13 (upto September, 2012) and corresponding consumption of each input duly certified by Chartered Accountant. 8 Photocopy of the norms approved by DGFT norms committee for same export item in the recent past. Accordingly, the case was deferred for 15.11.2012.			
129	Case No.: 1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date: 15.11.2012
	Decision : It was decided to remind the firm to furnish the following information: • Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Stagewise % yield on molecular weight basis along with justification supported with authentic/printed technical literature. • Production of export item for the past three years upto January 2012 and corresponding consumption of each input duly certified by Chartered Accountant. • Details of isomers/by products formed in the process and its recovery in terms of quantity and value supported with documentary evidence. . Accordingly, the case was deferred for 15.11.2012			
130	Case No.: 38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Biotechnology.			
131	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
Case No.: 32/13/82-ALC4/2012				
		Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/82-ALC4/2012	Status: Case Deferred

132	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 18.10.2012 12.04.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

133	Case No.:50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Biotechnology.				

134	Case No.:19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:15.11.2012
Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.				

135	Case No.:8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:15.11.2012
Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.				

136	Case No.:10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

137	Case No.:47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

138	Case No.:48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

139	Case No.:2/5/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Deferred and Re-indexed
	HQ File :01/82/050/00174/AM13/	RLA File :03/95/040/00048/AM13/	Lic.No/Date:0310691572 20.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

	Case No.:3/5/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00175/AM13/	RLA File :03/95/040/00040/AM13/	Lic.No/Date:0310691575 20.04.2012	Defer Date:

Decision : In line with the earlier decision taken in meeting no. 53/82 dated 30.3.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Erythromycin Phosphate	1 Kg.	1.	Erythromycin Thiocyanate	0.98 KGA

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 7/11/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
HQ File :01/82/050/00274/AM13/	RLA File :03/94/040/00022/AM13/	Lic.No/Date:0310691719 23.04.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/502/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azelastrine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastrine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 no. of Nasal Spray	1	Azelastrine Hydrochloride BP (Disallowed for remittances on this import item as raw materials are supplied at free of cost as per para 4.6 of H.B.2009-14)	16.44 gm
		2	Fluticasone Propionate USP	6.0 gm
		3	VP3/140MCL PUMPS;20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	25ML USP TYPE I AMBER GLASS VIAL WITH 20MM NECK FINISH (Vial VG 25ml 30x1.2x65 M)	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy
Azelastrine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 28MD) Each Spray delivers: Azelastrine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 no. of Nasal Spray	1	Azelastrine Hydrochloride BP (Disallowed for remittances on this import item as raw materials are supplied at free of cost as per para 4.6 of H.B.2009-14)	3.836 gm
		2	Fluticasone Propionate USP	1.40 gm
		3	VP3/140MCL PUMPS, 20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	10R DIN, USP TYPE I AMBER TUBULAR GLASS VIAL	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

Case No.: 40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
-------------------------------------	---	--	------------------------------

143	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763 25.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

144	Case No.:26/10/83-ALC1/2012	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Biotechnology.				

145	Case No.:49/8/82-ALC4/2012	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved															
	HQ File :01/82/050/00241/AM13/	RLA File :35/24/040/00001/AM13/	Lic.No/Date:3510038252 26.04.2012	Defer Date:															
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/371/2012-PI(Norms) dated 3.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Tolbutamide</td><td>1 kg</td><td>1.</td><td>N-Butyl Amine</td><td>0.358 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Para Toluene Sulphonyl Urea</td><td>0.976 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tolbutamide	1 kg	1.	N-Butyl Amine	0.358 kg			2.	Para Toluene Sulphonyl Urea	0.976 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Tolbutamide	1 kg	1.	N-Butyl Amine	0.358 kg															
		2.	Para Toluene Sulphonyl Urea	0.976 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

146	Case No.:34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

147	Case No.:2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:15.11.2012
Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide their letter dated 21.9.2012. Accordingly, the case was deferred for 15.11.2012.				

148	Case No.:3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:15.11.2012
Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide their letter dated 12.9.2012. Accordingly, the case was deferred for 15.11.2012.				

149	Case No.:23/16/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00459/AM13/	RLA File :09/24/040/00043/AM13/	Lic.No/Date:0910052448 02.05.2012	Defer Date:01.11.2012
Decision : It was decided to give a last opportunity to the firm to appear before the Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.				

150	Case No.:19/11/82-ALC4/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00286/AM13/	RLA File :08/24/040/00274/AM12/	Lic.No/Date:0810111329 03.05.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their U.O No. 14010/68/2011-Ch. II dated 22.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

150	as per details given below or as applied by the firm, whichever is less.				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Tridecyl Alcohol Ethoxylated 5 mole (Magnon TDA 5)	1 kg	1.	Tridecyl Alcohol	0.476 kg
			2.	Ethylene Oxide	0.520 kg
RA may take appropriate action as per the decision of Norms Committee.					

151

Case No.:23/13/82-ALC4/2012	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00358/AM13/	RLA File :07/24/040/00037/AM13/	Lic.No/Date:0710088059 07.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2010/Ch. Ii dated 26.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Rose Crystals Ex Benzaldehyde	1 kg	1.	Benzaldehyde	0.465 kg

RA may take appropriate action as per the decision of Norms Committee.

152	Case No.:27/13/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00362/AM13/	RLA File :31/83/040/00015/AM13/	Lic.No/Date:3110054091 07.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

153	Case No.:5/16/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00441/AM13/	RLA File :07/24/040/00041/AM13/	Lic.No/Date:0710088058 07.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

154	Case No.:14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

155	Case No.:20/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00287/AM13/	RLA File :08/24/040/00039/AM13/	Lic.No/Date:0810111430 08.05.2012	Defer Date:15.11.2012
	Decision :Reply has been received from the firm and the same has also been sent to Department of Chemicals and Petrochemicals. The case was deferred for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

156	Case No.:21/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00288/AM13/	RLA File :08/24/040/00282/AM12/	Lic.No/Date:0810111431 08.05.2012	Defer Date:15.11.2012
	Decision :The reply received from the firm has been sent to Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

157						
-----	--	--	--	--	--	--

157	Case No.:22/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00289/AM13/	RLA File :08/24/040/00012/AM13/	Lic.No/Date:0810111429 08.05.2012	Defer Date:15.11.2012
	Decision : The reply received from the firm has been sent to Department of Chemicals and Petrochemicals. Accordingly, the case was deferred for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			
158	Case No.:27/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
159	Case No.:5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
160	Case No.:24/13/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00359/AM13/	RLA File :07/24/040/00052/AM13/	Lic.No/Date:0710088126 09.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
161	Case No.:55/11/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00322/AM13/	RLA File :04/24/040/00009/AM13/	Lic.No/Date:0410136201 09.05.2012	Defer Date:
	Decision : This case has already been approved in meeting no 20 dated 20.9.2012. Hence, the case was withdrawn.			
162	Case No.:57/11/82-ALC4/2012	Party Name:INTERMED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
163	Case No.:17/18/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00512/AM13/	RLA File :09/24/040/00047/AM13/	Lic.No/Date:0910052581 10.05.2012	Defer Date:01.11.2012
	Decision : It was decided to give the firm a final opportunity to appear before the Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.			
164	Case No.:6/9/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Rejected
	HQ File :01/82/050/00251/AM13/	RLA File :31/83/040/00018/AM13/	Lic.No/Date:3110054170 10.05.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not provided the information despite repeated reminders.			
	Case No.:13/11/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred

165	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

166	Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:15.11.2012
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion note dated 16.10.2012 , it was decided to call from the firm the following information: Manufacturing process indicating stage wise wastage of each raw mateiral for the export item separately. Consumption of raw material both imported and indigenous with corresponding production of each export item separately for the past 3 years duly certified by the concerned Central Excise/Chartered Accountant. Accordingly, the case was deferred for 15.11.2012.			

167	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

168	Case No.:10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.			

169	Case No.:11/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00256/AM13/	RLA File :03/95/040/00093/AM13/	Lic.No/Date:0310694735 15.05.2012	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.			

170	Case No.:2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.			

171	Case No.:12/14/82-ALC4/2012		Party Name:CIPLA LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012		Status:Case Approved	
	HQ File :01/82/050/00389/AM13/		RLA File :03/94/040/00103/AM13/		Lic.No/Date:0310694809 16.05.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/504/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
62/0- Potassium Chloride Extended Release		1 no. of Capsules	1	POTASSIUM CHLORIDE USP	612.0 mg			

Capsules 600mg / Potassium Chlor ER Caps USP 600mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg		2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg	
		3	DIBUTYL SEBACATE NF	9.6 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy	
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
		6	38/400 FG, CRC HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg		1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC	Relevant, as per packing policy	

		6	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

172	Case No.: 16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:15.11.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.			

173	Case No.: 6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

174	Case No.: 35/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00412/AM13/	RLA File :03/94/040/00801/AM12/	Lic.No/Date:0310695056 17.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

175	Case No.: 4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals..			

176	Case No.: 21/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00457/AM13/	RLA File :09/24/040/00071/AM13/	Lic.No/Date:0910052683 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

177	Case No.: 22/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00458/AM13/	RLA File :09/24/040/00041/AM13/	Lic.No/Date:0910052681 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

178	Case No.: 29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

179	Case No.: 29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

180	Case No.: 3/13/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Rejected
	HQ File :01/82/050/00338/AM13/	RLA File :34/24/040/00010/AM13/	Lic.No/Date:3410034155 18.05.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not provided information despite repeated reminders.			

181	Case No.: 30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

182	Case No.: 31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

183	Case No.: 32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

184	Case No.: 33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

185	Case No.: 5/13/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Rejected
	HQ File :01/82/050/00340/AM13/	RLA File :34/24/040/00241/AM12/	Lic.No/Date:3410034154 18.05.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not provided information despite repeated reminders.			

186	Case No.: 5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:18.10.2012
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 15.11.2012.			

187	Case No.: 15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:22/82-ALC4/2012	Status: Case Deferred
-----	-------------------------------------	---------------------------------	------------------------------	------------------------------

			18.10.2012	
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

188	Case No.:18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

189	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

190	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

191	Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

192	Case No.:32/16/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00468/AM13/	RLA File :09/24/040/00082/AM13/	Lic.No/Date:0910052715 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

193	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

194	Case No.:39/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00475/AM13/	RLA File :07/24/040/00071/AM13/	Lic.No/Date:0710088326 21.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

195	Case No.:21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:15.11.2012

			22.05.2012	
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
196	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
197	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
198	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
199	Case No.: 55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
200	Case No.: 10/14/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00387/AM13/	RLA File :05/24/040/00062/AM13/	Lic.No/Date:0510325995 25.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
201	Case No.: 12/13/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
202	Case No.: 38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/	Lic.No/Date:0310696238 25.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
203	Case No.: 50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

204	Case No.:37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

205	Case No.:9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

206

Case No.:53/11/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00320/AM13/	RLA File :03/95/040/00156/AM13/	Lic.No/Date:0310696668 29.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2011-Ch. II dated 13.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Import Product	Quantity
STERO DEEA (N.N.Diethylethanolami ne)	1 kg	Diethyl Amine Ethylene Oxide	0.655 kgs 0.395 kgs
STEROL 1006 DecylAlcohol Ethoxylate/Decyl Alcohol 6 moles Ethoxylated)	1 kg	ISO Decyl Alcohol Ethylene Oxide	0.374 kgs 0.625 kgs
STERO L 1010 (ISO Decyl Alcohol Ethoxylate/ISODecyl Alcohol 8 moles Ethoxylated)	1 kg	ISO Decyl Alochol Ethylene Oxide	0.310 kgs 0.690 kgs
STER CO 050 (Polyethylene Triglyceride Ricinoleic Acid 7 mole Ethoxylate)	1 kg	Ethylene Oxide	0.248 Kgs
STERO DEIPA 85 (N, N-bis-(2-hydroxyethyl)-2-Propanolamine	1 kg	Diethanol Amine Propylene Oxide	0.657 kgs 0.363 kgs
STERO HCO 400 (Polyoxyethylene Hydrogenated Castrol Oil) Hydrogenated Castro Oil 50 mole Ethoxylate	1 kg	Ethylene Oxide	0.701 kgs
STER PEG 4000 (Polyethylene Glycol 4000)	1 kg	DI Ethylene Glycol Ethylene Oxide	0.0454 kgs. 0.954 kgs
Stanox DSTDP (Di Stearyl Thio Di Propionate)	1 kg	Di Methyl Thio Di Propionate (DMD) Stearyl Alcohol	0.335 kgs 0.830 kgs

RA may take appropriate action as per the decision of Norms Committee.

207	Case No.:46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

208	Case No.:51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

209

Case No.:52/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00429/AM13/	RLA File :03/94/040/00157/AM13/	Lic.No/Date:0310696798 30.05.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/502/2012-PI (Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 nos. of Nasal Spray	1	Azelastine Hydrochloride (Disallowed for remittances as material being supplied at free of cost)	16.44 gm
			Fluticasone Propionate	6.0 gm
			VP3/140MCL PUMPS;20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
			25ML USP TYPE I AMBER GLASS VIAL WITH 20MM NECK FINISH (Vial VG 25ml 30x1.2x65 M)	Relevant, as per packing policy
			NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 28MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 nos. of Nasal Spray	1	Azelastine Hydrochloride (Disallowed for remittances as material being supplied at free of cost)	3.836 gm
		2	Fluticasone Propionate	1.40 gm
		3	VP3/140MCL PUMPS, 20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	10R DIN, USP TYPE I AMBER TUBULAR GLASS VIAL (VIAL VG 10ML 24 x 1 x 45)	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

210	Case No.:59/11/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/00227/AM13/	Lic.No/Date:0310696799 30.05.2012	Defer Date:15.11.2012

210	HQ File :01/82/050/00320/AM13/	RLA File :03/94/040/0002 //AM13/	Lic.No/Date:031069/012 31.05.2012	Defer Date: 15.11.2012
Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.				
211	Case No.:46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date: 15.11.2012
	Decision :In the light of written comments received from Department of Pharmaceuticals vide thier OM No. 35011/613/2012-PI(Norms) dated 3.10.2012, it was decided to call from the firm a copy of Master Batch Formula for the export product duly certified by Quality Control In-charge. Accordingly the case was deferred for 15.11.2012.			
212	Case No.:61/11/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date:0310697570 06.06.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
213	Case No.:18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
214	Case No.:53/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00489/AM13/	RLA File :04/24/040/00049/AM13/	Lic.No/Date:0410137249 12.06.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
215	Case No.:54/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM13/	RLA File :04/24/040/00015/AM13/	Lic.No/Date:0410137244 12.06.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
216	Case No.:50/14/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00427/AM13/	RLA File :03/94/040/00187/AM13/	Lic.No/Date:0310698861 15.06.2012	Defer Date: 15.11.2012
	Decision :It was decided to send a copy of application again to Department of Pharmaceuticals. Accordingly, the case was deferred for 15.11.2012.			
217	Case No.:8/16/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00444/AM13/	RLA File :22/24/040/00011/AM13/	Lic.No/Date:2210013017 15.06.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
218	Case No.:3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717	Defer Date: 15.11.2012

		18.06.2012	
Decision : It was observed that the case pertains to Department of Pharmaceuticals. It was decided to examine the case on file. Accordingly, the case was deferred for 15.11.2012.			

219	Case No.: 45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

220	Case No.: 11/16/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00447/AM13/	RLA File :09/24/040/00141/AM13/	Lic.No/Date:0910053093 20.06.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

221	Case No.: 40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

222

Case No.:1/16/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00437/AM13/	RLA File :03/95/040/00221/AM13/		Lic.No/Date:0310699784 26.06.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch. II dated 26.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MR-3 (2,4-Dihydroxy 3-Methyl) Phenyl, 1,3,5-Triazine)	1 kg	1.	2-Methyl Resorcinol	1.140 kg
		2.	Cyanuric Chloride	0.479 kg
		3.	Sulfolane	1.800 kg
RA may take appropriate action as per the decision of Norms Committee.				

223	Case No.: 28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

224	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:15.11.2012

225	Decision :It was decided to remind the firm to furnish the following information: • Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for all the three export products i.e. Phenalkmines Epoxy Hardeners PPA-7062/PPA-7041X90/PPA-7558 • Details and quantity of other indigenous inputs to be used in the manufacturing of the export product. • Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastages at each stage and also on each of the raw material. • Complete material balance indicating input and output material at each stage of manufacturing process for each of the export product. • Standard/authentic technical literature in support of the raw material requirement/formulation for the manufacture of export product • Details of production of all the three export products under reference and corresponding consumption of raw material in the year 2009-10, 2010-11 and 2011-12 duly certified by CA. If the production has not commenced in the past, the details from commencement of production duly certified by CA.
	It was decided to remind the firm to furnish the above information and accordingly, the case was deferred for 15.11.2012

- | | | |
|-----|--|--|
| 225 | <ul style="list-style-type: none"> • Detailed manufacturing process along with balanced chemical reaction indicating % yield/wastage along with technical justification for wastages at each stage and also on each of the raw material. • Complete material balance indicating input and output material at each stage of manufacturing process for each of the export product. • Standard/authentic technical literature in support of the raw material requirement/formulation for the manufacture of export product • Details of production of all the three export products under reference and corresponding consumption of raw material in the year 2009-10, 2010-11 and 2011-12 duly certified by CA. If the production has not commenced in the past, the details from commencement of production duly certified by CA. | |
| | <p>It was decided to remind the firm to furnish the above information and accordingly, the case was deferred for 15.11.2012</p> | |

It was decided to remind the firm to furnish the above information and accordingly, the case was deferred for 15.11.2012

Case No.:75/18/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00570/AM13/	RLA File :09/24/040/00167/AM13/	Lic.No/Date:0910053165 03.07.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 18 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity allowed
7-N,N,N-Trimethyl Amino-2-Naphthol Chloride or NBTRI	1 kg	1.	2,7 Dihydroxy Napthalene	0.974 kg
		2.	Sodium Meta Bisulphate	2.278 kg
		3.	4-Methyl-2-Pentanone (MIBK)	0.441 kg
		4.	Dimethyl Sulphate (DMS)	0.880 kg

RA may take appropriate action as per the decision of Norms Committee.

227	Case No.:10/16/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00446/AM13/	RLA File :05/24/040/00116/AM13/	Lic.No/Date:0510328831 04.07.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

228	Case No.:16/16/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00452/AM13/	RLA File :03/94/040/00208/AM13/	Lic.No/Date:0310701169 06.07.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

229	Case No.:14/16/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00450/AM13/	RLA File :03/94/040/00194/AM13/	Lic.No/Date:0310701336 09.07.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

Case No.:69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 19.10.2012	Status:Case Deferred
-----------------------------	--	--	----------------------

230	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

231

Case No.:23/14/82-ALC4/2012		Party Name: BALAJI AMINES LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00400/AM13/		RLA File :31/83/040/00061/AM13/		Lic.No/Date:3110054974 13.07.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch. II dated 10.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
Morpholine	1 kg	1.	Diethylene Glycol	1.354 kg	
		2	Ammonia Anhydrous	0.217 kg	
		3.	Hydrogen	Not an importable commodity	
		4.	Morpholine Catalyst	Details of catalysts not given	
RA may take appropriate action as per the decision of Norms Committee.					

232	Case No.:57/14/82-ALC4/2012		Party Name: BALAJI AMINES LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012		Status:Case Deferred	
	HQ File :01/82/050/00434/AM13/		RLA File :31/83/040/00075/AM13/		Lic.No/Date:3110055038 19.07.2012		Defer Date:15.11.2012	
	Decision :It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. Accordingly, the case was deferred for 15.11.2012.							

233	Case No.:58/14/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00435/AM13/	RLA File :31/83/040/00073/AM13/	Lic.No/Date:3110055046 19.07.2012	Defer Date:15.11.2012
	Decision :It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. Accordingly, the case was deferred for 15.11.2012.			

234

Case No.:10/20/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00621/AM13/	RLA File :03/94/040/00243/AM13/	Lic.No/Date:0310703383 27.07.2012	Defer Date:	
Decision : In line with the earlier decision taken in meeting no. 3/82 dated 19.4.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Testosterone Decanoate	1 Kg.	1.	4-Androstene-3,17-Dione	0.883 kg
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:29/22/82-ALC4/2012		Party Name: TADIMETY AROMATICS PVT. LTD		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00732/AM13/		RLA File :07/24/040/00190/AM13/		Lic.No/Date:0710089959 31.07.2012	Defer Date:

235	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/57/2010/Ch. II dated 26.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Rose Crystals Ex Benzaldehyde	1 kg	1.	Benzaldehyde	0.465 kg
RA may take appropriate action as per the decision of Norms Committee.					

236	Case No.:15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

237	Case No.:16/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/	Lic.No/Date:0510331127 01.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

238	Case No.:17/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00628/AM13/	RLA File :05/24/040/00148/AM13/	Lic.No/Date:0510331126 01.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

239	Case No.:18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402 01.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

240

Case No.:13/20/82-ALC4/2012	Party Name:CIPLA LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00624/AM13/	RLA File :03/94/040/00342/AM13/		Lic.No/Date:0310703951 03.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/504/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Levofloxacin Tablets 250mg / Levobact 250mg Tablets/ Levoflox 250mg Tablets Each Tablet Contains Levofloxacin Hemihydrate 250mg	1000 Nos. of Levofloxacin tablets	1.	(S) 9,10-Difluoro-3- Methyl-7-oxo-2,3-Dihydro- 7H-Pyrido[1,2,3-de] [1,4]benzoxazine-6- carboxylic acid ethyl ester [LVF-3]	0.331 kg
		2	N-Methyl Piperazine	0.113 kg
Levofloxacin	1000 Nos. of	1		0.662 kg

Tablets 500mg / Levobact 500mg Tablets/ levoflox 500mg Tablets Each Tablet Contains Levofloxacin Hemihydrate 500mg	Levofloxacin tablets		(S) 9,10-Difluoro-3- Methyl-7-oxo-2,3-Dihydro- 7H-Pyrido[1,2,3-de] [1,4]benzoxazine-6- carboxylic acid ethyl ester [LVF-3]	
		2	N-Methyl Piperazine	0.226 kg
RA may take appropriate action as per the decision of Norms Committee.				

241	Case No.:20/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00723/AM13/	RLA File :09/24/040/00225/AM13/	Lic.No/Date:0910053420 03.08.2012	Defer Date: 15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

242

Case No.: 41/16/82-ALC4/2012	Party Name:V.D.H. ORGANICS PVT. LTD		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
HQ File :01/82/050/00477/AM13/	RLA File :05/24/040/00170/AM13/		Lic.No/Date:0510331265 03.08.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch. III dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thymol Crystal (3-Hydroxy-P-Cymeme) (Above 98.5% pure)	1 kg	1.	Meta Cresol (Above 98.5% pure)	0.785 kg
RA may take appropriate action as per the decision of Norms Committee.				

243

Case No.:18/22/82-ALC4/2012		Party Name: BALAJI AMINES LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00721/AM13/		RLA File :31/83/040/00084/AM13/		Lic.No/Date:3110055294 06.08.2012	Defer Date:
Decision : In line with the earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
N-Methyl-2-Pyrrolidone	1 Kg	1.	Methanol	0.377 kg	
		2.	Ammonia	0.164 kg	
		3.	1,4 Butanediol	1.01 kg	
		4.	Methylamine Catalyst	0.00080 kg	
		5.	GBL Catalyst	0.00075 kg	
RA may take appropriate action as per the decision of Norms Committee.					

244	Case No.:44/16/82-ALC4/2012	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00480/AM13/	RLA File :03/95/040/00324/AM13/	Lic.No/Date:0310704113 06.08.2012	Defer Date:15.11.2012

Decision :It was decided to send a copy of application to Department of Chemicals and Petrochemicals again for their comments. Accordingly, the case was deferred for 15.11.2012.

245	Case No.: 47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

246	Case No.: 48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

247

Case No.:8/20/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00619/AM13/	RLA File :03/94/040/00359/AM13/	Lic.No/Date:0310704519 08.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/502/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lamivudine	1 kg	1.	(1R,2S,5R)-Menthyl-5S-(Cytosine-1"-yl)-1,3-Oxathiolane-2R-Carboxylate/CME compound	2.19 kg
		2.	Sodium Borohydride	0.48 kg
		3.	Dipotassium Hydrogen Phosphate	2.3684 kg
		4.	Salicylic Acid	0.79 kg
		5.	Triethylamine	0.8797 kg
		6.	Ethyl Acetate	4.242 kg
RA may take appropriate action as per the decision of Norms Committee.				

248

Case No.:19/22/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00722/AM13/	RLA File :09/24/040/00182/AM13/	Lic.No/Date:0910053467 09.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/320/2012-PI(Norms) dated 10.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Abacavir Sulfate	1 kg	1.	FADCP[N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl)-Formamide]	1.402
		2.	Triethyl Orthoformate	0.69
		3.	Cyclopropylamine	0.19
		4.	Vincelactam	2.50
		5.	D (-) Tartaric Acid	1.45
		6.	Sodium Borohydrate	0.681
		7.	Activated Carbon	0.100
		8.	Iso Propyl Alcohol	3.78

		9.	Methanol	10.36
		10.	Methelene Chloride	3.55
		11.	Steam/Thermal Coal	As per fuel policy

RA may take appropriate action as per the decision of Norms Committee.

249

Case No.:21/22/82-ALC4/2012		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012		Status:Case Approved	
HQ File :01/82/050/00724/AM13/		RLA File :09/24/040/00189/AM13/		Lic.No/Date:0910053466 09.08.2012		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/414/2012-PI(Norms) dated 28.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg			
Didanosine	1 kg	1.	2,3-Didehydro-2',3'-dideoxyinosine sodium salt	2.188			
		2.	Activated Carbon	0.100			
		3.	Methanol	6.21			
		4.	Steam/Thermal Coal	As per fuel policy			
RA concerned may take further necessary action as per above decision of NC							

250	Case No.:22/22/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM13/	Lic.No/Date:0910053463 09.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

251

Case No.:12/20/82-ALC4/2012	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00623/AM13/	RLA File :03/94/040/00363/AM13/	Lic.No/Date:0310704836 10.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	S.No	Import items	Qty. allowed kg/kg
Astrolide (DEP/IPM/BB) (Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Astrolide content 62.5%)	1 kg	1	Isoamylene	0.380 kg
			Propylene Oxide	0.280 kg
			Alpha Methyl Styrene	0.500 kg
			Paraformaldehyde	0.088 kg
RA may take appropriate action as per the decision of Norms Committee.				

252	Case No.:26/22/82-ALC4/2012		Party Name:VIVIMED LABS LIMITED		Meet No/Date:22/82-ALC4/2012 18.10.2012		Status:Case Deferred	
	HQ File :01/82/050/00726/AM13/		RLA File :09/24/040/00242/AM13/		Lic.No/Date:0910053480		Defer Date:01.11.2012	

232	HQ File :01/82/050/00127/AM13/	RLA File :03/94/040/00243/AM13/	Lic.No/Date:0310053480 10.08.2012	Defer Date:01.11.2012
Decision : It was decided to give a last opportunity to the firm to appear before Committee on 1.11.2012. Accordingly, the case was deferred for 1.11.2012.				

253	Case No.:44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825 10.08.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

254	Case No.:24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519 16.08.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

255	Case No.:65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				

256	Case No.:66/22/82-ALC4/2012	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00769/AM13/	RLA File :03/94/040/00104/AM12/	Lic.No/Date:0310705336 16.08.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.				

257	Case No.:67/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved																				
	HQ File :01/82/050/00770/AM13/	RLA File :03/94/040/00215/AM13/	Lic.No/Date:0310705380 16.08.2012	Defer Date:																				
Decision : In the light of written comments of Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch. II dated 25.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>S.No</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>4- Chloro Anisole</td><td>1 kg</td><td>1.</td><td>Phenol</td><td>1.470 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Hydroxide</td><td>0.430 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Dimethyl Sulfate</td><td>0.830 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	S.No	Import items	Qty. allowed kg/kg	4- Chloro Anisole	1 kg	1.	Phenol	1.470 kg			2.	Sodium Hydroxide	0.430 kg			3.	Dimethyl Sulfate	0.830 kg
Export product	Exp. Qty.	S.No	Import items	Qty. allowed kg/kg																				
4- Chloro Anisole	1 kg	1.	Phenol	1.470 kg																				
		2.	Sodium Hydroxide	0.430 kg																				
		3.	Dimethyl Sulfate	0.830 kg																				
RA may take appropriate action as per the decision of Norms Committee.																								

258	Case No.:68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:15.11.2012
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals				

	Case No.:69/22/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00772/AM13/	RLA File :03/94/040/00331/AM13/	Lic.No/Date:0310705340 16.08.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

259	Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.				
	Export product	Exp. Qty.	S.No	Import items	Qty. allowed kg/kg
	Ceftriaxone Sodium Sterile	1 kg	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
			2.	Acetone	1.72 kg
	RA may take appropriate action as per the decision of Norms Committee.				

260	Case No.:25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

261	Case No.:27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

262

Case No.:4/22/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00707/AM13/	RLA File :03/95/040/00330/AM13/	Lic.No/Date:0310705501 17.08.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 48/82 dated 28.2.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artesunate	1 kg	1	Artemisinin	0.9259 kg
		2.	Sodium Boro Hydride	0.150 kg
RA concerned may take further necessary action as per above decision of NC.				

263	Case No.:1/20/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00612/AM13/	RLA File :03/95/040/00261/AM13/	Lic.No/Date:0310705885 22.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

264	Case No.:6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

265	Case No.:36/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00739/AM13/	RLA File :03/94/040/00401/AM13/	Lic.No/Date:0310706125 23.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

266	Case No.:39/22/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:22/82-ALC4/2012	Status:Case Approved
-----	------------------------------------	----------------------	------------------------------	-----------------------------

				18.10.2012			
HQ File :01/82/050/00742/AM13/		RLA File :03/94/040/00399/AM13/		Lic.No/Date:0310706150 23.08.2012		Defer Date:	
Decision : In line with the earlier decision taken in meeting no. 16/82 dated 16.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg			
d-Norpseudoephedrine HCL	1 kg	1.	Benzaldehyde	5.22			
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	2.76			
		3.	Caustic Soda Lye	15.13			
		4.	Oxalic Acid	3.16			
		5.	EDTA	0.193			
		6.	Methanol	5.08			
		7.	Potassium Hydroxide Flakes	2.00			
		8.	Toluene	7.97			
		9.	Activated Carbon	0.021			
		10.	Acetone	0.333			
		11.	Di Isopropyl Ether	1.237			
		12.	Acetic Anhydride	1.70			
RA may take appropriate action as per the decision of Norms Committee.							

267	Case No.:32/22/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00735/AM13/	RLA File :56/24/040/00017/AM13/	Lic.No/Date:5610000974 24.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

268

Case No.:35/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00738/AM13/	RLA File :03/94/040/00402/AM13/	Lic.No/Date:0310706265 24.08.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/504/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
62/0- Potassium Chloride Extended Release Capsules 600mg / Potassium Chlor ER Caps USP 600mg (Pack Size 100 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 600mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	612.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	8.0 mg
		3	DIBUTYL SEBACATE NF	9.6 mg
		4	ETHANOL USP 99.9%	2.62 ml
		5	100CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC	Relevant, as per packing policy
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 100 Capsules Each) Each extended Release	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg
		3	DIBUTYL SEBACATE NF	12.0 mg
		4	ETHANOL USP 99.9%	2.62 ml

Capsule contains: Potassium Chloride USP 750mg		5	38/400 FG, CRC HAVING UNIPAC SG- 75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
62/0- Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg	1 no. of Capsules	1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	200CC WHITE HDPE BOTTLE WITH 38MM NECK DB-02 TRIVENI PLASTIC
		6	38/400 FG, CRC HAVING UNIPAC SG- 75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	
Potassium Chloride Extended Release Capsules 750mg / Potassium Chlor ER Caps USP 750mg (Pack Size 500 Capsules Each) Each extended Release Capsule contains: Potassium Chloride USP 750mg		1	POTASSIUM CHLORIDE USP	765.0 mg	
		2	CITRIC ACID (MONOHYDRATE USP)	10.0 mg	
		3	DIBUTYL SEBACATE NF	12.0 mg	
		4	ETHANOL USP 99.9%	2.62 ml	
		5	950CC WHITE HDPE BOTTLE WITH 53MM NECK DB-22 TRIVENI PLASTIC	Relevant, as per packing policy	
		6	53/400 LSC, SCREW CAP HAVING UNIPAC SG-75M LINER PTD. WITH SFYP IN BLACK (REXAM CLOSURES)	Relevant, as per packing policy	

RA may take appropriate action as per the decision of Norms Committee.

Case No.:38/22/82-ALC4/2012	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00741/AM13/	RLA File :03/94/040/00222/AM13/	Lic.No/Date:0310706272	Defer Date:

269

Decision : In the light of earlier decision taken in meeting no. 20 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
ASTROLIDE(DEP/IPM/BB/DPG) (AstrolideinDiethylPhthalate/IsopropylMyristate/BenzylBenzoate/DipropyleneGlycol min) (Astrolide content : 100%)				1 kg	1. Isoamylene 0.584 kg
					2. Propylene Oxide 0.430 kg
					3. Alpha Methyl Styrene 0.769 kg
					4. Paraformaldehyde 0.117 kg

RA may take appropriate action as per the decision of Norms Committee.

270

Case No.: 34/22/82-ALC4/2012	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
HQ File :01/82/050/00737/AM13/	RLA File :03/94/040/00328/AM13/	Lic.No/Date:0310706512 27.08.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanamycin Acid Sulphate for Injectin BP 1 gm, Vial Size 10 ml	1 Vial	1.	Kanamycin Acid Sulphate BP 2010	1.39 gm

RA may take appropriate action as per the decision of Norms Committee.

271

Case No.: 37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

272

Case No.: 5/22/82-ALC4/2012	Party Name:SANOI INDIA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

273

Case No.: 3/20/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
HQ File :01/82/050/00614/AM13/	RLA File :05/24/040/00201/AM13/	Lic.No/Date:0510332840 28.08.2012	Defer Date:15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

274

Case No.: 30/22/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
HQ File :01/82/050/00733/AM13/	RLA File :07/24/040/00237/AM13/	Lic.No/Date:0710090496	Defer Date:15.11.2012

				30.08.2012	
Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.					

275	Case No.: 31/22/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:
	HQ File :01/82/050/00734/AM13/	RLA File :07/24/040/00230/AM13/	Lic.No/Date:0710090488 30.08.2012	Defer Date:
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

276	Case No.: 4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154 30.08.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

277	Case No.: 93/22/82-ALC4/2012	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved	
	HQ File :01/82/050/00796/AM13/	RLA File :22/21/040/00082/AM13/	Lic.No/Date:2210013234 30.08.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/167/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Amoxycillin Trihydrate Through 6-APA Route through Enzymatic Route	1 kg	1.	6-Amino Pencillanic Acid	0.568 kg
			2.	Formidase Enzyme	0.005 kg
			3.	Methanol	Not required in the process
			4.	D(-)-p-Hydroxy phenyl glycine methyl ester	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.					

278	Case No.: 95/22/82-ALC4/2012	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved	
	HQ File :01/82/050/00798/AM13/	RLA File :22/21/040/00083/AM13/	Lic.No/Date:2210013233 30.08.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/167/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Amoxycillin Trihydrate Through 6-APA Route through Enzymatic Route	1 kg	1.	6-Amino Pencillanic Acid	0.568 kg
			2.	Formidase Enzyme	0.005 kg
			3.	Methanol	Not required in the process
			4.	D(-)-p-Hydroxy phenyl glycine methyl ester	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.					

279	Case No.: 23/22/82-ALC4/2012	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00726/AM13/	RLA File :08/24/040/00173/AM13/	Lic.No/Date:0810114691 31.08.2012	Defer Date:15.11.2012
	Decision : The reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 15.11.2012 for comments of Department of Pharmaceuticals.			

280	Case No.: 28/22/82-ALC4/2012	Party Name:AUROLAB	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00731/AM13/	RLA File :35/24/040/00009/AM13/	Lic.No/Date:3510039223 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

281	Case No.: 41/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved														
	HQ File :01/82/050/00744/AM13/	RLA File :03/94/040/00107/AM13/	Lic.No/Date:0310707580 04.09.2012	Defer Date:														
	Decision : In line with the earlier decision taken in meeting no. 20 dated 20.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Artemether</td><td>1 Kg.</td><td>1.</td><td>Artemisinin</td><td>1.50 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Sodium Borohydride</td><td>0.188 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Artemether	1 Kg.	1.	Artemisinin	1.50 kg			2.	Sodium Borohydride
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Artemether	1 Kg.	1.	Artemisinin	1.50 kg														
		2.	Sodium Borohydride	0.188 kg														

282	Case No.: 42/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00745/AM13/	RLA File :03/94/040/00116/AM13/	Lic.No/Date:0310707575 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

283	Case No.: 43/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00746/AM13/	RLA File :03/94/040/00101/AM13/	Lic.No/Date:0310707592 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

284	Case No.: 45/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00748/AM13/	RLA File :03/94/040/00115/AM13/	Lic.No/Date:0310707571 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

285	Case No.: 52/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00755/AM13/	RLA File :03/94/040/00114/AM13/	Lic.No/Date:0310707589 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

286	Case No.: 53/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00756/AM13/	RLA File :03/94/040/00137/AM13/	Lic.No/Date:0310707577 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

287	Case No.: 54/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00757/AM13/	RLA File :03/94/040/00110/AM13/	Lic.No/Date:0310707578 04.09.2012	Defer Date:15.11.2012

Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.				
--	--	--	--	--

288	Case No.: 55/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00758/AM13/	RLA File :03/94/040/00117/AM13/	Lic.No/Date:0310707585 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

289	Case No.: 56/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00759/AM13/	RLA File :03/94/040/00034/AM13/	Lic.No/Date:0310707587 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

290	Case No.: 6/20/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00617/AM13/	RLA File :05/24/040/00024/AM13/	Lic.No/Date:0510333659 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

291	Case No.: 60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00763/AM13/	RLA File :03/94/040/00105/AM13/	Lic.No/Date:0310707569 04.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

292	Case No.: 9/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00712/AM13/	RLA File :09/24/040/00278/AM13/	Lic.No/Date:0910053659 04.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/268/2012-PI(Norms) dated July 2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items Qty. allowed
	Dimethyl Acetylenedicarboxylate Crude	1 kg	1.	Hydrobromic Acid 1.59 kg
			2.	Fumaric Acid 1.44 kg
			3.	Caustic Potash Flakes 3.95 kg
			4.	Methanol 3.00 kg
	RA may take appropriate action as per the decision of Norms Committee.			

293	Case No.: 10/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00713/AM13/	RLA File :09/24/040/00281/AM13/	Lic.No/Date:0910053672 05.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

294	Case No.: 40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

295	Case No.: 49/22/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved												
	HQ File :01/82/050/00752/AM13/	RLA File :03/95/040/00347/AM13/	Lic.No/Date:0310707791 05.09.2012	Defer Date:												
	Decision : In the light of written comments received from Department of Chemicals & Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 12.9.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">1-Bromo-5-Chloropentane</td><td rowspan="2">1 kg</td><td>1.</td><td>1,5-Pentanediol</td><td>1.562 kg</td></tr> <tr> <td>2.</td><td>Hydrobromic Acid 48%</td><td>2.533 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	1-Bromo-5-Chloropentane	1 kg	1.	1,5-Pentanediol	1.562 kg	2.	Hydrobromic Acid 48%
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
1-Bromo-5-Chloropentane	1 kg	1.	1,5-Pentanediol	1.562 kg												
		2.	Hydrobromic Acid 48%	2.533 kg												

296	Case No.: 62/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00765/AM13/	RLA File :03/94/040/00429/AM13/	Lic.No/Date:0310707808 05.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

297	Case No.: 78/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00781/AM13/	RLA File :03/94/040/00430/AM13/	Lic.No/Date:0310707806 05.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

298	Case No.: 79/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00782/AM13/	RLA File :03/94/040/00104/AM13/	Lic.No/Date:0310707802 05.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

299	Case No.: 80/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00783/AM13/	RLA File :03/94/040/00118/AM13/	Lic.No/Date:0310707813 05.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

300	Case No.: 48/22/82-ALC4/2012	Party Name:S. D. FINE CHEM LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00751/AM13/	RLA File :03/95/040/00353/AM13/	Lic.No/Date:0310707898 06.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals.			

301	Case No.: 58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 50/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
--	-------------------------------------	---	--	------------------------------

302	Case No.:57/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00762/AM13/	RLA File :03/94/040/00119/AM13/	Lic.No/Date:0310707975 06.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
303	Case No.:61/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00764/AM13/	RLA File :03/94/040/00106/AM13/	Lic.No/Date:0310707970 06.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
304	Case No.:81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
305	Case No.:83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
306	Case No.:86/22/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00789/AM13/	RLA File :03/94/040/00307/AM13/	Lic.No/Date:0310708058 06.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
307	Case No.:87/22/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00790/AM13/	RLA File :03/94/040/00308/AM13/	Lic.No/Date:0310708059 06.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
308	Case No.:46/22/82-ALC4/2012	Party Name:LUPIN LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00749/AM13/	RLA File :03/95/040/00306/AM13/	Lic.No/Date:0310708068 07.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
309	Case No.:57/22/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00760/AM13/	RLA File :03/94/040/00443/AM13/	Lic.No/Date:0310708086 07.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Chemicals and Petrochemicals			
310	Case No.:76/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00779/AM13/	RLA File :03/94/040/00437/AM13/	Lic.No/Date:0310708094	Defer Date: 15.11.2012

				07.09.2012		
Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.						
311	Case No.: 77/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00780/AM13/		RLA File :03/94/040/00436/AM13/		Lic.No/Date:0310708090 07.09.2012	Defer Date:15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.					
312	Case No.: 82/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00785/AM13/		RLA File :03/94/040/00017/AM11/		Lic.No/Date:0310708089 07.09.2012	Defer Date:15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.					
313	Case No.: 84/22/82-ALC4/2012		Party Name:EMBIO LTD		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00787/AM13/		RLA File :03/94/040/00451/AM13/		Lic.No/Date:0310708081 07.09.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg	
	PyrrolidinyI-L-Norrephedrine Base or (1R,2S)-PyrrolidinyI Norrephedrine	1 kg	1.	Benzaldehyde	3.24	
			2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71	
			3.	Caustic Soda Lye	9.38	
			4.	Oxalic Acid	2.00	
			5.	EDTA	0.120	
			6.	Methanol	3.15	
			7.	Toluene	4.94	
			8.	Potassium Hydroxide Flakes	2.78	
			9.	Acetone	0.80	
			10.	Activated Carbon	0.036	
			11.	1,4 Dibromobutane	2.36	
314	Case No.: 88/22/82-ALC4/2012		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00791/AM13/		RLA File :22/24/040/00031/AM13/		Lic.No/Date:2210013246 07.09.2012	Defer Date:
	Decision : In line with the earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg	
			2.	Acetone	1.72 kg	
			3.	Eno Carbon	51.66 gm	
			4.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg	
			5.	Aluminium Bottle Anodized	Relevant as per	

			with Tear off aly cap & chlorobutyl plug	packing policy
RA may take appropriate action as per the decision of Norms Committee.				

315	Case No.:16/22/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved															
	HQ File :01/82/050/00719/AM13/	RLA File :08/24/040/00198/AM13/	Lic.No/Date:0810114951 10.09.2012	Defer Date:															
	Decision : In the light of earlier decision taken in meeting no. 20/82 dated 16.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																		
	<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td>Propafenone Tablet 150 mg Propafenone 150 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>153 mg</td></tr><tr><td>Propafenone Tablet 300 mg Propafenone 300 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>306 mg</td></tr></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg	Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg	RA may take appropriate action as per the decision of Norms Committee.		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg															
Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg															

316	Case No.:17/22/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00720/AM13/	RLA File :08/24/040/00199/AM13/	Lic.No/Date:0810114964 10.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

317	Case No.:47/22/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00750/AM13/	RLA File :03/95/040/00433/AM13/	Lic.No/Date:0310708266 10.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

318	Case No.:85/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00788/AM13/	RLA File :03/94/040/00136/AM13/	Lic.No/Date:0310708279 10.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

319	Case No.:11/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00714/AM13/	RLA File :08/24/040/00208/AM13/	Lic.No/Date:0810115029 12.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

320	Case No.:12/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00715/AM13/	RLA File :08/24/040/00206/AM13/	Lic.No/Date:0810115027 12.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

321	Case No.:13/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00716/AM13/	RLA File :08/24/040/00207/AM13/	Lic.No/Date:0810115028 12.09.2012	Defer Date:15.11.2012

	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			
--	---	--	--	--

322	Case No.: 14/22/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00717/AM13/	RLA File :08/24/040/00209/AM13/	Lic.No/Date:0810115071 12.09.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Petrochemical deivision of Department of Chemicals and Petrochemicals.			

323	Case No.: 50/22/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00753/AM13/	RLA File :52/24/040/00014/AM13/	Lic.No/Date:5210038997 12.09.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

324	Case No.: 51/22/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00754/AM13/	RLA File :52/24/040/00018/AM13/	Lic.No/Date:5210038998 12.09.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

325	Case No.: 64/22/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00767/AM13/	RLA File :03/95/040/00428/AM13/	Lic.No/Date:0310708697 12.09.2012	Defer Date:
	Decision : In line with the earlier decision taken in meeting no. 6 dated 10.5.2011. it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			
	Export Product	Export Qty.	Sl.No.	Import items
	Meta Sulfo Phenyl Gamma Acid (Purity by HPCL-96% min. and Digamma Acid content 0.2% max.)	1 KG.	1.	Dioxy G Acid

	Qty. allowed
	0.804 kg

RA may take appropriate action as per the decision of Norms Committee.				
--	--	--	--	--

326	Case No.: 70/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00773/AM13/	RLA File :03/94/040/00488/AM13/	Lic.No/Date:0310708792 12.09.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

327	Case No.: 71/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Deferred
	HQ File :01/82/050/00774/AM13/	RLA File :03/94/040/00484/AM13/	Lic.No/Date:0310708790 12.09.2012	Defer Date: 15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

328	Case No.: 72/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status: Case Approved
	HQ File :01/82/050/00775/AM13/	RLA File :03/94/040/00490/AM13/	Lic.No/Date:0310708788 12.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/505/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Travoprost 0.004%/Travopost Ophthalmic Solution 0.004% (Each pack 2.5 ml)	1000 vials	1.	Travoprost	105 mg
Travoprost 0.004%/Travopost Ophthalmic Solution 0.004% (Each pack 5 ml)	1000 vials	1.	Travoprost	210 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:73/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
HQ File :01/82/050/00776/AM13/	RLA File :03/94/040/00483/AM13/	Lic.No/Date:0310708791 12.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/502/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 nos. of Nasal Spray	1	Azelastine Hydrochloride (Disallowed for remittances as material being supplied at free of cost)	16.44 gm
			Fluticasone Propionate	6.0 gm
			VP3/140MCL PUMPS;20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
			25ML USP TYPE I AMBER GLASS VIAL WITH 20MM NECK FINISH (Vial VG 25ml 30x1.2x65 M)	Relevant, as per packing policy
			NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 28MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 nos. of Nasal Spray	1	Azelastine Hydrochloride (Disallowed for remittances as material being supplied at free of cost)	3.836 gm
		2	Fluticasone Propionate	1.40 gm
		3	VP3/140MCL PUMPS, 20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	10R DIN, USP TYPE I AMBER TUBULAR GLASS VIAL (VIAL VG 10ML 24 x 1 x 45)	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

330	Case No.:74/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved
	HQ File :01/82/050/00777/AM13/	RLA File :03/94/040/00450/AM13/	Lic.No/Date:0310708786 12.09.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/502/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azelaatine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelaatine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 no. of Nasal Spray	1	Azelaatine Hydrochloride BP (Disallowed for remittances on this import item as raw materials are supplied at free of cost as per para 4.6 of H.B.2009-14)	16.44 gm
		2	Fluticasone Propionate USP	6.0 gm
		3	VP3/140MCL PUMPS;20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	VP3/140MCL PUMPS, 20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		5	25ML USP TYPE I AMBER GLASS VIAL WITH 20MM NECK FINISH (Vial VG 25ml 30x1.2x65 M)	Relevant, as per packing policy
		6	10R DIN, USP TYPE I AMBER TUBULAR GLASS VIAL	Relevant, as per packing policy
		7	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy
Azelaatine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 28MD) Each Spray delivers: Azelaatine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000 no. of Nasal Spray	1	Azelaatine Hydrochloride BP (Disallowed for remittances on this import item as raw materials are supplied at free of cost as per para 4.6 of H.B.2009-14)	3.836 gm
		2	Fluticasone Propionate USP	1.40 gm
		3	VP3/140MCL PUMPS, 20MM CRIMP ON TYPE, DIP TUBE (VP3/140F CS20-AG 908EVAE2 EM)	Relevant, as per packing policy
		4	10R DIN, USP TYPE I AMBER TUBULAR GLASS VIAL	Relevant, as per packing policy
		5	NASAL ACTUATOR ART NO 10005777 MFG BY VALOIS (PR-CB18NAC/3/B P-BC + B25/A PP-NT B DSEM)	Relevant, as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

331	Case No.:75/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00778/AM13/	RLA File :03/94/040/00499/AM13/	Lic.No/Date:0310708794 12.09.2012	Defer Date:15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

	Case No.:92/22/82-ALC4/2012	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
	HQ File :01/82/050/00795/AM13/	RLA File :22/21/040/00084/AM13/	Lic.No/Date:2210013267 12.09.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/167/2012-PI(Norms), it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
332	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Amoxycillin Trihydrate	1 kg	1.	6-Amino Pencillanic Acid	0.568 kg

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
B-Wing (L-Valine Cyclic Urea)	1 kg	1.	L-Valine	1.837 kg
		2.	Acrylonitrile	0.95 kg
		3.	Methyl Chloro Formate	2.25 kg

RA may take appropriate action as per the decision of Norms Committee

339

Case No.:8/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00711/AM13/	RLA File :09/24/040/00301/AM13/	Lic.No/Date:0910053819 17.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/506/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nabumetone	1 kg	1.	2-Acetyl-6-Methoxy Naphthalene	2.00 kg
		2.	Methanol	6.54 kg
RA may take appropriate action as per the decision of Norms Committee				

340	Case No.:89/22/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00792/AM13/	RLA File :22/24/040/00035/AM13/	Lic.No/Date:2210013297 19.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

341	Case No.:90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

342	Case No.:1/22/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00704/AM13/	RLA File :05/24/040/00231/AM13/	Lic.No/Date:0510335607 25.09.2012	Defer Date: 15.11.2012
	Decision : It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

343

Case No.:2/22/82-ALC4/2012	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Approved	
HQ File :01/82/050/00705/AM13/	RLA File :03/94/040/00557/AM13/	Lic.No/Date:0310711429 03.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DMDM Hydantoin 52%-55% Assay 55% max.	1 kg	1	5,5 Dimethyl Hydantoin Assay min. 99% Colour Pure while	0.382 kg
RA may take appropriate action as per the decision of Norms Committee.				

344	Case No.:3/22/82-ALC4/2012	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00706/AM13/	RLA File :03/95/040/00310/AM13/	Lic.No/Date:0310711590 04.10.2012	Defer Date: 15.11.2012

Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.

345	Case No.:33/22/82-ALC4/2012	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2012 18.10.2012	Status:Case Deferred
	HQ File :01/82/050/00736/AM13/	RLA File :09/24/040/00295/AM13/	Lic.No/Date:0910053985 08.10.2012	Defer Date:15.11.2012
	Decision :It was decided to defer the case for 15.11.2012 for comments of Department of Pharmaceuticals.			

Out of Agenda Case No. 1		M/s. Deepak Novochem Technologies Limited		
Norms Committee Meeting No.22/AM13		F.No. 01/82/050/00646/AM 12		
Meeting Date:18.10.2012		RLA File No. 31/83/040/00088/AM 12		
Adv. Lic. No. & Date		3110049781 dated 16.8.2011		
Decision: The case was discussed out of agenda in view of Party's representation pointing out certain corrections to be made in the minutes of Norms Committee No. 44 dated 31.1.2012 .In the light of written comments of Department of Chemicals and Petrochemicals received vide U.O No. 14010/39/2011-Ch. II dated 16.1.2012, it was decided to amend the minutes of NC as under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:				
Export product Phenol Glycidyl Ether Adduct (PGE Adduct)	Exp. Qty. 1 kg	Sl.No.	Import items	Qty. allowed
		1.	Phenol	0.467 kg
		2.	Epichlorohydrine	0.506 kg
		3.	Diethyl Triamine	0.407 kg
RA may take appropriate action as per the decision of NC. The norms fixed in meeting no. 44 dated 31.1.2012 may be treated as null and void.				

Out of Agenda Case No. 2		M/s. Deepak Novochem Technologies Limited		
Norms Committee Meeting No.22/AM13		F.No. 01/82/050/00556/AM 12		
Meeting Date:18.10.2012		RLA File No. 31/83/040/00080/AM 12		
Adv. Lic. No. & Date		3110049430 dated 26.7.2011		
Decision: The case was discussed out of agenda in view of Party's representation pointing out certain corrections to be made in the minutes of Norms Committee No. 44 dated 31.1.2012. In the light of written comments of Department of Chemicals and Petrochemicals received vide U.O No. 14010/39/2011-ch. II dated 16.1.2012 It was decided to amend the minutes of NC under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:				
Export product 2,3,6 Trimethyl Phenol (TMP)	Exp. Qty. 1 kg	Sl.No.	Import items	Qty. allowed
		1.	Meta Cresol	0.882 kg
		2.	Methanol	0.575kg
		3.	Catalyst	0.027 kg
RA may take appropriate action as per the decision of Norms Committee. The norms fixed in meeting no. 44 dated 31.1.2012 may be treated as null and void.				

Out of Agenda Case No. 3		M/s. Deepak Novochem Technologies Limited		
Norms Committee Meeting No.22/AM13		F.No. 01/82/050/00559/AM 12		
Meeting Date:18.10.2012		RLA File No. 31/83/040/00081/AM 12		
Adv. Lic. No. & Date		3110049481 dated 27.7.2011		
Decision: The case was discussed out of agenda in view of Party's representation pointing out certain corrections to be made in the minutes of Norms Committee No. 44 dated 31.1.2012. In the light of written comments of Department of Chemicals and Petrochemicals received vide U.O No. 14010/39/2011-ch. II dated 16.1.2012 It was decided to amend the minutes of NC under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is earlier:				
Export product Tetramethyl Bisphenol-A	Exp. Qty. 1 kg	Sl.No.	Import items	Qty. allowed
		1.	Phenol	0.853 kg
		2.	Methanol	1.201 kg
		3.	Acetone	0.800 kg
RA may take appropriate action as per the decision of Norms Committee. The norms fixed in meeting no. 44 dated 31.1.2012 may be treated as null and void.				

Place: New Delhi

Foreign Trade Development Officer